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**COMMITTEE ON
GOVERNMENT ASSURANCES
(2015-2016)**

SIXTEENTH LOK SABHA

TWENTIETH REPORT

**REQUESTS FOR DROPPING OF
ASSURANCES
(ACCEDED TO)**

Presented to Lok Sabha on 30 November, 2015



**LOK SABHA SECRETARIAT
NEW DELHI**

November, 2015/Kartika, 1937 (Saka)

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COMPOSITION OF THE COMMITTEE ON GOVERNMENT ASSURANCES*

(2014-2015)

Dr. Ramesh Pokhriyal "Nishank" — *Chairperson*

MEMBERS

2. Shri Rajendra Agrawal
3. Shri E. Ahamed
4. Shri Anto Antony
5. Prof. (Dr.) Sugata Bose
6. Shri Naranbhai Bhikhabhai Kachhadia
7. Shri Bahadur Singh Koli
8. Shri Prahlad Singh Patel
9. Shri A.T. Nana Patil
10. Shri C.R. Patil
11. Shri Sunil Kumar Singh
12. Shri Taslimuddin
13. Shri K.C. Venugopal
14. Shri S.R. Vijaykumar
15. Shri Tariq Anwar**

SECRETARIAT

- | | | |
|-------------------------|---|----------------------------|
| 1. Shri R.S. Kambo | — | <i>Joint Secretary</i> |
| 2. Shri U.B.S. Negi | — | <i>Director</i> |
| 3. Shri T.S. Rangarajan | — | <i>Additional Director</i> |
| 4. Shri Kulvinder Singh | — | <i>Committee Officer</i> |

*The Committee was constituted w.e.f. 01 September, 2014 vide Para No. 633 of Lok Sabha Bulletin Part-II dated 02 September, 2014.

**Nominated to the Committee vide Para No. 1281 of Lok Sabha Bulletin Part-II dated 05 February, 2015.

COMPOSITION OF THE COMMITTEE ON GOVERNMENT ASSURANCES*

(2015-2016)

Dr. Ramesh Pokhriyal "Nishank" — *Chairperson*

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SECRETARIAT

- | | | | |
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| 1. | Shri R.S. Kambo | — | <i>Joint Secretary</i> |
| 2. | Shri S.C. Chaudhary | — | <i>Director</i> |
| 3. | Shri T.S. Rangarajan | — | <i>Additional Director</i> |
| 4. | Shri S.L. Singh | — | <i>Deputy Secretary</i> |

*The Committee has been re-constituted w.e.f. 01 September, 2015 vide para No. 2348 of Lok Sabha Bulletin Part-II dated 31 August, 2015.

INTRODUCTION

I, the Chairperson of the Committee on Government Assurances, having been authorized by the Committee to submit the Report on their behalf, present this Twentieth Report of the Committee on Government Assurances.

2. The Committee (2014-2015) at their sitting held on 21 July, 2015 *inter-alia* considered memoranda Nos. 111 to 151 containing requests received from the Ministries/Departments for dropping of pending assurances and decided to drop 19 assurances.

3. At their sitting held on 12 August, 2015, the Committee (2014-2015) considered and adopted their Twentieth Report but the same could not be presented to the House due to paucity of time. Accordingly, the Committee (2015-2016) at their sitting held on 19 November 2015 reconsidered and adopted their Twentieth Report without further amendments.

4. The Minutes of the aforesaid sittings of the Committee form part of this report.

NEW DELHI;
19 November, 2015

28 Kartika, 1937 (Saka)

DR. RAMESH POKHRIYAL "NISHANK"
Chairperson,
Committee on Government Assurances.

REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An assurance is required to be implemented by the Ministry concerned within a period of three months. Where a Ministry is unable to implement the assurances within the prescribed period of three months, they are required to seek extension of time. In case, the Ministry finds it difficult to implement the assurances on one ground or the other, they are required to request the Committee on Government Assurances to drop the assurances and such requests are considered by the Committee on merits and decisions taken to drop an assurance or otherwise.

2. The Committee on Government Assurances (2014-15) *inter-alia* considered the following requests received from Ministries/Departments for dropping of assurances at their sitting held on 21 July, 2015:—

Sl. No.	SQ/USQ No. & Date	Ministry	Subject
1	2	3	4
1.	USQ No. 3321 Dated 25.04.2012	Civil Aviation	Expansion of Air Services (Appendix-I)
2.	USQ No. 938 Dated 12.08.2013	Commerce and Industry	Trade of Spices (Appendix-II)
3.	USQ No. 1931 Dated 19.08.2013	Commerce and Industry	Export of Spices (Appendix-III)
4.	USQ No. 4281 Dated 8.8.2014	Commerce and Industry	Impact of US Legislation on Indian IT Companies (Appendix-IV)
5.	USQ No. 1365 Dated 13.8.2013	Home Affairs	Conference of Director Generals of Police (Appendix-V)
6.	USQ No. 2060 Dated 17.12.2013	Home Affairs	Review of Autonomy to J & K (Appendix-VI)
7.	USQ No. 4055 Dated 05.09.2012	Human Resource Development	Proposal for Classical Languages (Appendix-VII)
8.	USQ No. 5116 Dated 26.04.2013	Petroleum and Natural Gas	Setting up of a Floating Storage and Regasification Unit (Appendix-VIII)
9.	USQ No. 4583 Dated 21.02.2014	Petroleum and Natural Gas	International Petroleum Conference (Appendix-IX)

1	2	3	4
10.	SQ No. 163 Dated 02.12.2011	Power	Power Projects of NTPC (Appendix-X)
11.	USQ No. 3905 Dated 27.04.2012	Power	Electricity Act, 2003 (Appendix-XI)
12.	USQ No. 4531 Dated 07.09.2012	Power	Power Tariffs (Appendix-XII)
13.	USQ No. 1173 Dated 12.12.2013	Power	Sale of Power (Appendix-XIII)
14.	USQ No. 771 Dated 04.08.2011	Railways	Gaya-Chatra Rail Link (Appendix-XIV)
15.	USQ No. 3080 Dated 31.07.2014	Road Transport and Highways	Highway Projects (Appendix-XV)
16.	SQ No. 427 Dated 07.08.2014	Road Transport and Highways	NHs Projects under PPP Mode (Appendix-XVI)
17.	USQ No. 939 Dated 29.11.2005		Dowry Death
	SQ No. 575 Dated 15.05.2007		Dowry Prohibition Laws
	USQ No. 3306 Dated 07.12.2007		Anti-Dowry Laws
	USQ No. 3309 Dated 07.12.2007		Proof of Demand for Dowry
	USQ No. 1178 Dated 07.03.2008	Women and Child Development	Recommendation of National Commission for Women
	USQ No. 1197 Dated 24.10.2008		Dowry Prohibition Act
	USQ No. 1104 Dated 24.10.2008		Supreme Court Judgement on Dowry
	USQ No. 4827 Dated 07.08.2009		Anti-Dowry Law, 1961
	USQ No. 1405 Dated 27.11.2009		Dowry Prohibition Act, 1961
	USQ No. 382 Dated 20.11.2009		Misuse of Dowry Prohibition Act, 1961
	USQ No. 985 Dated 05.08.2011		Misuse of the Dowry Prohibition Act, 1961
	USQ No. 2534 Dated 09.12.2011		The Dowry Prohibition Act, 1961
	USQ No. 3331 Dated 30.08.2013		Dowry Prohibition Act (Appendix-XVII)

1	2	3	4
	USQ No. 4636 Dated 25.04.2008	Women and Child Development	Empowerment of Women
	SQ No. 225 Dated 09.12.2011		Atrocities against Women (Appendix-XVIII)
19.	USQ No. 3745 Dated 20.03.2013	Prime Minister Office	National Advisory Council (Appendix-XIX)

3. The details of the assurances arising out of the replies and the reason(s) advanced for dropping of assurances are given in Appendices-I to XIX.

4. After having considered the grounds cited by the Ministries/Departments, the Committee were convinced and decided to drop the aforesaid assurances.

5. The Minutes of the sitting of the Committee, where under the decision to drop the assurances were taken, are given in Appendix-XX.

NEW DELHI;
19 November, 2015
28 Kartika, 1937 (Saka)

DR. RAMESH POKHRIYAL "NISHANK"
Chairperson,
Committee on Government Assurances.

APPENDIX I

MEMORANDUM NO. 112

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 3321 dated 25.04.2012, regarding "Expansion of Air Services."

On 25 April, 2012 Shri Deepender Singh Hooda, Kumari Saroj Pandey, Shri Rajendrasinh Rana, Shri Kunvarjibhai M. Bavaliya, Dr. Kirit Premjibhai Solanki, M.P.s. addressed an Unstarred Question No. 3321 to the Minister of Civil Aviation. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Civil Aviation within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Civil Aviation *vide* O.M. No. H-11016/28/2012-DT dated 29 September, 2014 have requested to drop the assurance on the following grounds:—

"That State Government of Haryana (GoH) had submitted a proposal to this Ministry through M/s. Haryana State Industrial and Infrastructure Development Corporation Ltd. (HSIIDC), to set up a cargo airport at village Bhaini Bhairon, Sub-division Meham, Distt. Rohtak (NCR), the proposed site is 110 Km distant from IGI Airport, New Delhi. At the instance of Government of India (GoI), GoH and Delhi International Airport Limited (DIAL) carried out an impact assessment of the proposed airport on the existing Delhi airport through a jointly appointed consultant M/s KPMG. The report of KPMG was examined in this Ministry. The consultant did not recommend the feasibility of a standalone Cargo airport. As per the recommendations of KPMG it has been decided with the approval of HMCA that the present proposal of GoH may not be considered presently. It is therefore, requested that the above assurance may be dropped from the list of pending assurance of this Ministry."

4. In view of the above, the Ministry, with the approval of Minister of State for Civil Aviation, have requested to drop the above assurance.

The Committee may consider.

DATED: 17.7.2015

NEW DELHI:

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA UNSTARRED QUESTION NO. 3321
ANSWERED ON 25.04.2012

Expansion of Air Services

3321. SHRI DEEPENDER SINGH HOODA:
SHRI RAJENDRASINH GHANSHYAMSINGH RANA (RAJU RANA):
SHRI SAROJ KUMAR PANDY:
DR. SOLANKI KIRITBHAI PREMAJIBHAI :
SHRI KUNVARJIBHAI MOHANBHAI BAVALIA :

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government proposes to take any steps to promote the expansion of air services during the current year;
 - (b) if so, the details thereof alongwith the routes identified;
 - (c) the time by which these routes are likely to be operational;
 - (d) whether the Government proposes to construct a new airport in Haryana;
- and
- (e) if so, the time by which it is likely to be set up?

ANSWER

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) to (c) Operations in domestic sector have been deregulated and flights are being operated by concerned airlines on the basis of commercial viability subject to adherence of Route Dispersal Guidelines. Government has laid down Route Dispersal Guidelines with a view to achieving better regulation of air transport services taking into account the need for air transport services of different regions of the country including North-East region. It is, however, up to the airlines to provide air services to specific places depending upon the traffic demand and commercial viability while complying with Route Dispersal Guidelines.

A Committee constituted under the Chairmanship of Shri Rohit Nandan has examined the present Route Dispersal Guidelines and suggested measures to ensure better connectivity for smaller cities and towns. The Committee has recommended revision of Route Dispersal Guidelines. The report of the Committee has been placed on the website of the Ministry inviting comments of stakeholders. Comments received from various organizations are under examination.

(d) and (e) Proposal submitted by the State Government of Haryana for setting up of a cargo airports is under consideration of the Government.

APPENDIX II

MEMORANDUM NO. 115

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 938 dated 12.08.2013 regarding “Trade of Spices”.

On 12 August, 2013 Shri P.T. Thomas, Shri Nripendra Nath Roy, Shri Haribhau Jawale and Shri Manohar Tirkey, M.Ps. addressed an Unstarred Question No. 938 to the Minister of Commerce and Industry. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Commerce and Industry within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Commerce and Industry (Department of Commerce) *vide* O.M. No. 4/15/2013-EP(Agri5)/Plant-D dated 20 November, 2014 have requested to drop the assurance on the following grounds:—

“That the Spices Board had already moved amendments to be brought in the Cardamom (Marketing Licensing) Rules, 1987. The Board has further informed that the suggestions of the Hon'ble Member of Parliament have been brought in as an amendment by modifying or inserting relevant clauses in the Cardamom (Licensing & Marketing) Rule, 1987 by a Notification at the Ministry level. The suggestions and the intent of the Hon'ble Member of Parliament have been fully accommodated by bringing amendment to the Cardamom (Licensing & Marketing) Rules, 1987, without modifying the Act. It is, therefore, requested to drop the above assurance.”

4. In view of the above, the Ministry, with the approval of Minister of State (I/C) in the Ministry of Commerce and Industry, have requested to drop the above assurance.

The Committee may consider.

DATED: 17.7.2015
NEW DELHI:

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
(DEPARTMENT OF COMMERCE)
LOK SABHA UNSTARRED QUESTION NO. 938
ANSWERED ON 12.08.2013

Trade of Spices

938. SHRI P.T. THOMAS:
SHRI NRIPENDRA NATH ROY:
SHRI HARIBHAU JAWALE:
SHRI MANOHAR TIRKEY:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the average price of black pepper in domestic and international market during each of the last three years and the current year, country-wise;
- (b) whether there has been a shortfall in the production of black pepper during the said period and if so, the reasons therefor;
- (c) the quantum of black pepper and turmeric produced, exported and imported during the said period, State, value and country-wise;
- (d) the steps taken by the Government to boost the production and export of black pepper and turmeric from the country; and
- (e) whether the Government has received any request for allowing free trade of cardamom and if so, the details thereof along with the reaction of the Government thereto?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. D. PURANDESWARI): (a) The average domestic price of black

pepper and the FOB price of black pepper in major producing countries are given below:

Average domestic price & FOB price of black pepper at major producing countries

Country/ Year	Domestic Price (Rs./kg.)	FOB Price at Source Countries (US\$/MT)				
		India	Brazil	Indonesia	Malaysia	Vietnam
2010-11	197.05	4419.08	4653.78	4170.00	4844.50	3879.25
2011-12	318.77	6609.25	6904.58	6845.08	7284.08	6503.33
2012-13	398.18	7214.33	6550.27	6512.00	7442.83	6511.67
2013-14 (Apr-Jul)	370.98	6375.75	6368.50	6392.25	7147.25	6240.75

(b) The production of pepper in India for the last 3 years is given below:

Year	Area (Hects.)	Production*(MT)
2010-11	183,780	48,000
2011-12	201,381	43,000
2012-13	201,381	55,000

(c) The quantum of black pepper and turmeric produced, exported and imported during the said period, state, value and country-wise.

Production, export & import of pepper & turmeric in India

Year	Export			Import	
	Production (MT)	Quantity (MT)	Value (Rs. Crs.)	Quantity (MT)	Value (Rs. Crs.)
Pepper					
2010-11	48,000	18,850	383.18	16,100	270.11
2011-12	43,000	26,700	878.13	17,565	533.40
2012-13*	55,000	16,000	672.56	15,600	569.44
2013-14* (Apr-June)	NA	4400	177.51	3300	115.50
Turmeric					
2009-10	927,912	50,750	381.23	4450	20.87
2010-11	1,268,280	49,250	702.85	3900	42.21
2011-12	1,246,220	79,500	734.34	2325	30.60
2012-13*	NA	80,050	539.85	2495	21.74
2013-14* (Apr-Jun)	NA	17500	141.68	2300	19.25

*Estimate.

State-wise Production of Pepper in India

(Production in Tonnes)

States	Production		
	2010-11	2011-12	2012-13(P)
Karnataka	18240	16500	23000
Kerala	20640	16000	21000
Tamil Nadu	9120	10500	11000
Total	48000	43000	55000

Major State-wise Production of Turmeric in India

(Production in Tonnes)

States	Production		
	2010-11	2011-12(P)	2012-13(P)
Andhra Pradesh	364044	466928	506865
Tamil Nadu	169311	277980	368413
Odisha	189350	202920	209080
Karnataka	65780	90448	86954
Total including others	927912	1268280	1246220

(P): Provisional

The major country-wise export of pepper from India for the last three years are given below:

Major Country-wise Export of Pepper from India

(Qty. in MT & Value in Rs. lakhs)

Major Countries	2010-11		2011-12(E)		2012-13(E)	
	Qty.	Value	Qty.	Value	Qty.	Value
U.S.A.	6920.95	13883.41	9383.35	30979.23	7177.77	29589.56
U.K.	1476.97	3273.56	1443.90	4972.93	1309.75	5658.19
Germany	715.36	1333.37	1181.30	3842.25	747.96	3358.90
Japan	592.96	1318.51	690.29	2387.88	727.74	3233.34
Canada	1065.56	2111.25	897.11	2785.94	538.72	2061.95
Australia	592.01	1369.12	991.60	3464.30	468.74	2027.61
Netherlands	403.22	804.15	475.06	1802.73	375.60	1905.13
South Africa	382.54	734.45	666.98	2081.17	387.65	1661.19
Italy	899.94	1807.05	1021.20	3543.95	402.03	1567.70
U.A.E.	327.61	650.52	927.19	2810.55	399.60	1513.07
Total (Including others)	18850.08	38318.50	26699.73	87813.42	16000.00	67256.57

(E): Estimate

Major Country-wise Export of Turmeric From India

Major Countries	2010-11		2011-12(E)		2012-13(E)	
	Qty.	Value	Qty.	Value	Qty.	Value
U.A.E.	8988.10	11184.49	16726.31	12781.73	13176.47	7741.71
U.S.A.	2664.02	3916.33	3323.54	5216.66	3381.15	3658.61
Bangladesh	2545.24	3281.59	8566.95	7540.94	4828.92	3608.43
Malaysia	4330.36	6700.41	4298.98	3807.32	5338.91	3502.21
Iran	2563.43	3724.07	3810.23	3117.28	5614.51	3001.20
Japan	3066.03	5799.29	3214.13	4450.26	2316.02	1832.28
U.K.	2091.29	3060.82	2082.22	2537.37	1875.57	1461.80
South Africa	1891.67	2907.78	2133.16	2533.95	2008.69	1387.56
Saudi Arabia	1334.35	1952.05	2946.83	2468.52	2059.80	1353.52
Netherlands	1509.53	2500.64	1766.92	2340.18	1697.63	1287.11
Tunisia	1347.00	2062.13	3408.68	2980.29	2271.70	1229.04
Total (including others)	49250.03	70285.14	79499.80	73434.36	80050.00	53985.40

(E): Estimate

(d) The Government has introduced number of programmes to increase the production and productivity of Spices including turmeric under National Horticulture Mission (NHM) such as production planting material-model nursery, replanting and rejuvenation programme, are expansion, adoption of organic farming, technology dissemination programmes, etc. Two schemes with Government assistance of Rs. 120 crore of Idukki and Rs. 53.28 crore for Wayanad and North-East Region have been sanctioned to enhance the pepper productivity and production in the country through replantation and rejuvenation of pepper. Spices Board is implementing various export development/promotion programmes for boosting the export of spices including pepper and turmeric from the country.

(e) A Private Member's Bill introduced in the Lok Sabha on the issue is being examined.

APPENDIX III

MEMORANDUM NO. 116

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 1931 dated 19.08.2013 regarding "Export of Spices".

On 19 August, 2013 S/Shri Rayapati Sambasiva and Shri Ponnamm Prabhakar, M.Ps. addressed an Unstarred Question No. 1931 to the Minister of Commerce and Industry. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Commerce and Industry within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Commerce and Industry (Department of Commerce) *vide* O.M. No. 4/16/2013-EP(Agri 5) Plant-D dated 26 August, 2014 have requested to drop the assurance on the following grounds:—

"That by considering the availability of raw material, the Spices Board of India has already established a Spices Park at Shivgangai, Tamil Nadu for processing and value addition of turmeric and chilli and its operation has just commenced. As such, there is no feasibility for establishing a full-fledged Spices Park at Erode (Tamil Nadu) and Nizamabad (Telangana), as these reasons come under the impact zone of the Spices Park Project at Shivgangai. It is, therefore, requested to drop the above Assurance due to non-feasibility of setting up of an additional Spices parks at Erode (Tamil Nadu) and Nizamabad (Telangana)."

4. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Commerce and Industry have requested to drop the above assurance.

The Committee may consider.

DATED: 17.7.2015
NEW DELHI:

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
(DEPARTMENT OF COMMERCE)
LOK SABHA UNSTARRED QUESTION NO.1931
ANSWERED ON 19.08.2013

Export of Spices

1931. SHRI SAMBASIVA RAYAPATI RAO :
SHRI PONNAM PRABHAKAR :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the total quantum of the spices exported from India during each of the last three years and the current year, value-wise and item-wise along with the foreign exchange earned therefrom;

(b) the details of the steps taken/being taken by the Government and the Spice Board of India to encourage export of spices during the said period;

(c) whether the Government proposes to set up spices parks for improving/ providing infrastructure facilities in various parts of the country particularly in major spice producing areas and if so, the details thereof, State-wise along with the present status of these proposals;

(d) whether the Government has received any proposal to establish Spice Parks in the country to facilitate the farmers to give value addition to their spice produces and if so, the details thereof and the action taken thereon; and

(e) the details of the workshops organized by the Spice Board in different parts of the country to promote the export of spices during the said period, year-wise and State-wise?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. D. PURANDESWARI): (a) The details of exports during each of the last three years and the current year are as given in the Annexure-I.

(b) The Spices Board is implementing export promotion schemes wherein financial assistance is extended to exporters for infrastructure development in their processing units by installing hi-tech processing machinery and laboratory equipments to test quality parameters of spices. The Board is also extending financial assistance to exporters to participate in international fairs and business delegations, printing promotional literature, taking up international standard packaging, bar coding, sending business samples abroad, developing new high value added products and

extending interest free loan to promote Indian brands abroad. Spices Parks and Quality Evaluation Laboratories have been established in various parts of the country to set up export clusters wherein all the essential common infrastructure of international standard is developed by the Spices Board.

(c) and (d) Yes, Madam. Proposals have been received from various quarters including State Governments for setting up of Spices Parks from time to time. The details of Spices Parks completed and under process are given hereunder:—

Sl. No.	Spices Parks—Locations	Major items of Spices	Present Status
1.	Chhindwara, Madhya Pradesh	Garlic and Chilli	Completed
2.	Puttady, Kerala	Cardamom and Pepper	Completed
3.	Guntur, AP	Chilli	Nearing Completion
4.	Sivaganga, TN	Turmeric & Chilli	Nearing Completion
5.	Kota, Rajasthan	Coriander & Cumin	Work in progress
6.	Mehsana, Gujarat	Fennel, Cumin	Pending due to court case
7.	Raibareli, UP	Mint	Work is going to start shortly
8.	Hamirpur, HP	Ginger	Process of taking over the land from CSK University is in progress
9.	Uttarakhand	Ginger and Turmeric	The project will be decided on the basis of the DPR.

In addition to the above, the Board had received proposals from the State Governments of Arunachal Pradesh, Assam and Karnataka for establishing the Spices Park for different Spices. Regarding the proposal of Arunachal Pradesh, the Government had identified land in the IGT & MS University at Ziro of Subansiri district of Arunachal Pradesh. The Board had initiated to conduct the techno-feasibility of the project. Regarding the proposal of Assam, the Assam Industrial Development Corporation (ASIDC) has identified land for establishing the Spices Park by ASID

itself. ASIDC requested the Board to conduct the techno-feasibility and preparation of the DPR. The Board had also received request for establishing Spices Parks at Erode and Nizamabad respectively for processing & value addition of turmeric. The Board is looking at the feasibility.

(e) The Board is organizing many workshops, meetings, seminars from time to time related to the various issues of spices industry. The Board also participates in the workshops, seminars, meetings organized by other agencies, institutes, chambers of commerce to popularize the activities, schemes of the Board for the export development and promotion of spices. The details of major workshops conducted are given in Annexure-II.

ANNEXURE I

ITEM-WISE EXPORT OF SPICES FROM INDIA

(Qty. in Tonnes & Value in Rs. Lakhs)

Item	2010-11		2011-12(E)		2012-13(E)		2013-14(E) (Apr.-May)	
	Qty.	Value	Qty.	Value	Qty.	Value	Qty.	Value
Pepper	18,850	38,319	26,700	87,813	16,000	67,257	2,800	11,351
Cardamom(S)	1,175	13,216	4,650	36,322	2,250	18,506	330	2,665
Ardamom(L)	775	4,463	935	6,830	1,100	7,366	120	951
Chilli	240,000	153,554	241,000	214,408	281,000	226,144	43,500	35,890
Ginger	15,750	12,131	21,550	20,420	19,850	16,863	3,200	4,999
Turmeric	49,250	70,285	79,500	73,434	80,050	53,985	11,500	9,668
Coriander	40,500	16,663	28,100	16,402	37,100	21,077	7,000	5,472
Cumin	32,500	39,598	45,500	64,442	79,900	109,318	18,500	23,807
Celery	3,750	2,586	3,650	2,340	4,800	3,055	500	349
Fennel	7,250	6,588	8,100	7,209	14,575	11,402	2,100	2,009
Fenugreek	18,500	6,548	21,800	7,275	31,100	10,836	6,800	2,505
Other Seeds (1)	12,500	5,558	13,050	5,881	18,600	11,612	2,450	1,271
Garlic	17,300	6,977	2,200	1,416	24,000	7,449	3,250	1,254
Nutmeg & Mace	2,100	9,777	3,620	24,098	3,645	26,095	800	5,365
Other Spices (2)	25,250	16,015	35,900	32,033	37,550	32,850	9,200	6,508
Curry Powder	15,250	21,051	17,000	25,208	19,000	29,836	3,000	4,671
Mint Products (3)	17,450	169,679	14,750	222,372	19,980	332,179	2,200	30,691
Spice Oils & Oleoresins	7,600	91,062	7,265	130,438	8,670	131,286	1,975	26,571
Total	525,750	684,071	575,270	978,342	699,170	1,117,116	119,225	175,994
Value in Million US \$	1502.86		2037.75		2,040.18		321.17	

(E): Estimate

(1) Include Ishops Weed (Ajwanseed), Dill Seed, Poppy Seed, Aniseed, Mustard, etc.

(2) Include Asafoetida, Cinnamon, Cassia, Cambodge, Saffron, Spices (Nes) etc.

(3) Include Menthol, Menthol Crystals and Mint Oils.

SOURCE: DGCI&S, Calcutta/Shipping Bills/Exporters' Returns.

ANNEXURE II

Workshops

Spices Covered	Location
Cardamom	Kochi (March, 2012)
Seed Spices	Jalwar & Jalore, Rajasthan (March, 2009 and April, 2010).
Curry Leaves	Coimbatore, Salem, Dindigul, Pollachi & Mettupalayam in Tamil Nadu (May-June, 2012).
Nutmeg & Mace	Kalady, Calicut, Kottayam, Idukki in Kerela (Sept.-Dec. 2012). A new electric dryer for smoke free drying of nutmeg and mace on scientific methods was developed and presented to the Krishi Bhavan of Karukutty Panchayat in Ernakulam district to showcase drying to farmers.
Chilli	Guntur & Warangal, Andhra Pradesh (Jan. 2011 & Sept. 2012).
Cumin	Conducted workshop in Gujarat on pesticide residue for cardamom. Workshop on organic farming was conducted for all the spices cultivated in North East. Two days training programme was conducted in association with Indian Institute of Entrepreneurship, Guwahati for promoting entrepreneurs in the food processing sector (March, 2013).

Quality Improvement Training Programmes

Sl. No.	State	2010-11	2011-12	2012-13
1.	Madhya Pradesh	16	13	26
2.	Sikkim	35	37	33
3.	Gujarat	21	37	43
4.	Karnataka	129	143	121
5.	Uttar Pradesh	5	4	12
6.	Rajasthan	33	33	31
7.	Kerala	125	148	153
8.	Andhra Pradesh	14	32	88

Sl. No.	State	2010-11	2011-12	2012-13
9.	Assam and rest of NE	76	68	50
10.	Tamil Nadu	10	18	20
11.	Maharashtra	5	3	5
Total		469	536	582

APPENDIX IV

MEMORANDUM NO. 117

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 4281 dated 08.08.2014, regarding “Impact of US Legislation on Indian IT Companies”.

On 08 August, 2014 Shri Jayadev Galla, M.P. addressed an Unstarred Question No. 4281 to the Minister of Commerce and Industry. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Commerce and Industry within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Commerce and Industry (Department of Commerce) *vide* O.M. No. 34/19/2014-TPD (Service) dated 02 March, 2015 have requested to drop the assurance on the following grounds:—

"That the Counsellor (Commerce), Embassy of India, Washington has informed that "The Border Security, Economic Opportunity and Immigration Modernization Act, 2013" [Bill S: 744] was passed by US Senate on 27th June, 2013 by a vote of 68-32. However, this Bill was not approved by the US House of Representatives, which continued to debate five separate bills on Immigration Reforms. As a consequence of the failure of the US House of Representatives to pass the Senate Immigration Bill, the Bill has not become law. With the convening of the new US Congress on 6th January, 2015, the Senate Bill of 2013 has lapsed. Since a new Congress is now in place and the said Bill has now lapsed, Lok Sabha Secretariat is requested to drop the said assurance from the list of pending Assurances."

4. In view of the above, the Ministry with the approval of Minister of Commerce and Industry have requested to drop the above assurance.

The Committee may consider.

DATED: 17.7.2015

NEW DELHI:

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
LOK SABHA UNSTARRED QUESTION NO. 4281
ANSWERED ON 08.08.2014

Impact of US Legislation on Indian IT Companies

4281. SHRI JAYADEV GALLA:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government has noted that United States Border Security, Economic Opportunity and Immigration Modernisation Act, 2013 has impacted the Indian IT companies and their business models in US;

(b) if so, the details thereof indicating its impact on Indian IT companies;

(c) whether the Government has taken up the matter with US in this regard;
and

(d) if so, the reaction of the US thereto?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (INDEPENDENT CHARGE) (SMT. NIRMALA SITHARAMAN):

(a) and (b) United States Border Security, Economic Opportunity and Immigration Modernisation Bill, 2013 has not yet been enacted. The Bill seeks to deny access to visas or place additional visa related restrictions including higher fees on H-1B and L-1 visas either based on 50:50 model (those applicants who employ 50 and more people and 50% of whom are non-immigrants in the H-1B and L-1 visa categories), or any other tiered approach. These restrictions; including language which negatively impacts our companies on important issues such as non-displacement and wage level classification. This is not only discriminatory but also creates an unequal playing field for Indian IT Companies. Any legislation that seeks to selectively apply visa related restriction only against Indian IT business interest in the US would not be in accord with the spirit of deepening strategic partnership between the two countries and may impact on the common efforts to strengthen economic and trade cooperation that the Governments of the two countries are actively pursuing.

(c) and (d) The concerns of Indian IT companies over these new measures have been raised with the US side. India's concerns have been conveyed to the U.S. side at Ministerial levels during the recent meetings of Homeland Security Dialogue in May 2013, Strategic Dialogue in June 2013, and at the CEOs Forum in July 2013

by Home Minister, Finance Minister, Commerce and Industry Minister and External Affairs Minister. Prime Minister also raised this issue with the US President in their meeting in Washington DC on 27 September 2013 and requested that the U.S. Administration should work with the U.S. Congress to address concerns of the Indian IT industry. This issue has also been raised with US Secretary of State during his recent visit to India in July 2014.

APPENDIX V

MEMORANDUM NO. 124

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 1365 dated 13.08.2013, regarding “Conference of Director Generals of Police”.

On 13 August, 2013 Dr. Padmasinha Bajirao Patil and Shri Baliram Jadhav, M.Ps. addressed an Unstarred Question No. 1365 to the Minister of Home Affairs. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Home Affairs *vide* O.M. No. 13012/28/2013-IS-IV dated 23 September, 2014 and 31 March, 2014 have requested to drop the assurance on the following grounds:—

"That the DGP Conference is a regular annual event. The recommendations of the working groups are considered by the Standing Committee during the conference itself and the minutes of the meetings are circulated to all concerned for follow up action on actionable points. As such the working group is not required to make any separate recommendations other than the recommendations made during the conference. In view of above, the above said reply may not be treated as an Assurance."

4. In view of the above, the Ministry with the approval of Minister of State in the Ministry of Home Affairs, have requested to drop the above assurance.

The Committee may consider.

DATED: 17.7.2015

NEW DELHI:

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA UNSTARRED QUESTION NO. 1365
ANSWERED ON 13.08.2013

Conference of Director Generals of Police

1365. DR. PADMASINHA BAJIRAO PATIL:
SHRI BALIRAM JADHAV:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has conducted any conference of Director Generals of Police and Home Secretaries of States with regard to the security scenario of the country;

(b) if so, the details of the issues which were taken up for discussion in the said conferences along with the outcome thereof during each of last three years and the current year, State-wise; and

(c) the follow-up action taken by the Union Government in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) National level Conferences on Director Generals of Police/ Inspector Generals of Police under the Chairmanship of Prime Minister were held on 25-27th August, 2010, 15-17th September, 2011 and 6-8th September, 2012 respectively.

(b) During these Conferences, *inter-alia* issues relating to crime against women and elderly, organized crimes in Metropolitan area, strengthening and modernization of the State Police Forces, tackling of Cyber crimes in collaboration with academia and private sector, and issues related to Left Wing Extremists (LWE) affected areas etc. were discussed.

(c) Seven working groups have been formed to study and recommend remedial measures with regards to:—

(i) appearance of provocative images and malicious content on segments of the Internet, including Face Book.

(ii) Legislative changes for better investigation and prosecution of offences.

(iii) Flow of Funds of CPI (Maoist) and sources thereof, possible means of interdiction etc.

(iv) Illicit flow of weapons through the North East, particularly from Dimapur, leakage of weapons and ammunitions from Police, Central Armed Police Forces, the Army etc.

(v) Crime statistics—possible need for realignment of the way in which the same are published by National Crime Record Bureau (NCRB).

(vi) Strategy for making Police forces more sensitive towards minority sections.

(vii) Use of Bangladesh territory by Jihadis, Indian Insurgent Groups, Fake Indian Currency Notes transactors, etc.

Further a Nine-member Standing Committee headed by Director, IB has been constituted to consider the recommendations of the working groups.

APPENDIX VI

MEMORANDUM NO. 127

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 2060 dated 17.12.2013, regarding “Review of Autonomy to J & K”.

On 17 December, 2013 Shri Mahabali Singh, M.P. addressed an Unstarred Question No. 2060 to the Minister of Home Affairs. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Home Affairs *vide* O.M. No. 15012/09/2013-K-I dated 17 July, 2014 have requested to drop the assurance on the following grounds:—

"That many of the recommendations made by a Committee to review the provisions of autonomy of Jammu & Kashmir are related to the State Government, J&K and the same is to be implemented by them. The State Government, J&K *vide* its letter dated 04.01.2011 intimated that the State Cabinet has Constituted a cabinet sub-Committee under the Chairmanship of Finance Minister, J&K to examine the recommendations made by the Committee. Further, they have stated that as and when the comments/views of the State Government are formulated/finalised and approved by the Cabinet, Government of India would be apprised accordingly. The decision in the matter is to be taken by the J&K State Government. In these circumstances, it will not be prudent to keep this Assurance pending for want of comments from State Government J&K. In this regard, a reference is also invited to the Committee on Government Assurances, Rajya Sabha Secretariat's OM No. RS-1/208/68/2006-Com. III dated 21.01.2011 wherein the Committee had dropped out the assurance in reply to Starred Question No. 922 dated 02.08.2006 on the similar Subject. In view of the above, it is requested that the assurance to USQ No. 2060 answered on 17.12.2013 may please be deleted from the pending list."

4. In view of the above, the Ministry, with the approval of Minister of State (Home Affairs), has requested to drop the above assurance.

The Committee may consider.

DATED: 17.7.2015
NEW DELHI:

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA UNSTARRED QUESTION NO. 2060
ANSWERED ON 17.12.2013

Review of Autonomy to J & K

2060. SHRI MAHABALI SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether a Committee was set up under chairmanship of Justice (Retd.) Sagir Ahmad to review the provisions of autonomy of Jammu & Kashmir;
- (b) If so, the details and the outcome of the report; and
- (c) the reaction of the Union Government thereto?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI R.P.N. SINGH): (a) Yes Madam.

(b) The summary of recommendations is annexed.

(c) The State Government has been requested to give its recommendations on the Committee's report.

Lok Sabha Unstarred Question No. 2060 for 17.12.2013

Summary of Recommendations

1. Article 370 of the Constitution of India

It is for the people of the State of Jammu and Kashmir to decide how long to continue Article 370 in its present form and when to make it permanent or abrogate. The matter being 60 years old would be settled once for all.

2. Demand of Autonomy by National Conference

The question of 'Autonomy' and its demand can be examined in the light of the 'Kashmir Accord' or in some other manner or on the basis of some other formula as the present Prime Minister may deem fit and appropriate so as to restore the 'Autonomy' to the extent possible.

The question of appointment of the Governor and dismissal of the popular Government by the Governor may be considered and resolved.

3. Demand of Self Rule

Mr. M.H. Beg on behalf of PDP explained orally the concept of "Self Rule" but the 'Self Rule' as proposed by the PDP could not be considered in all its details as the document containing the various aspects of the 'Self Rule' was not provided to the Working Group as promised by PDP during the course of the proceedings.

Basically it appears to relate to 'Autonomy' in a wider context, which requires to be considered by the Central Government if and when approached with documents containing specific proposals of the "Self Rule". This document should be on record.

4. Terms of Legislative Assembly of the State

Any change in the term of the Assembly will require political consensus among the various political parties in the State and it can be effected only through a Constitutional Amendment.

5. Representation/Reservation for Scheduled Tribe and Women in the Assembly

On this issue, the national pattern may be a good guide subject to political consensus.

6. Abolition of State Legislative Council

The present position may be maintained.

7. Increase in the number of Assembly seats and De-limitation Commission

Since the Constitutional provisions do not allow any change upto the year 2026, the present position may be maintained till then.

8. Strength of the Council of Ministers

Formation of the Ministry and strength of the Council of Ministers is the exclusive prerogative of the Chief Minister within the provisions of the Constitution.

9. Strengthening of the Democratic Process

Regular elections to democratic bodies including Panchayats and Municipalities etc. should be held.

10. Human Rights

The Human Rights violations must not be tolerated and the State Government should take steps to strengthen institutions which are involved in safeguarding the human rights including the State Human Rights Commission.

Additional staff as recommended in the body of the report be sanctioned, which will work under the direct control of the Commission.

11. Right to Information Act and Accountability Commission

The positions vacant in the Accountability Commission may be filled up and the Commission should be made fully functional.

12. Armed Forces Special Power Act

A group of Central Government and the State Government officers and people representatives may be constituted which will review the application of the Act to various parts of the State regularly to explore the possibility whether the Act can be withdrawn from any part of the State.

13. Issues relating to Kashmiri Migrants

The Central and State Governments must take all steps to implement the relief and rehabilitation packages sanctioned in this regard including the package announced by the present Prime Minister. The progress made should be regularly reviewed by a Group of Senior Officers from the Government of India and the State Government. Migrant employees should be encouraged to return to the Valley on guarantee of the Children being admitted to educational/training institutions and they and their families be provided full security.

Large industrial units like ITI/HMT should be revived and migrants can also be housed in secure zones in these campuses, and also given employment.

Migrants within the Jammu Region may also be provided relief on the same pattern as the Kashmiri Migrants.

14. Issues relating to refugees of 1947, 1965 and 1971 and other migrants within Jammu Region

The recommendations of the Wadhwa Committee Report be implemented and an Empowered Group of Senior officers of Government of India/State Government be appointed to monitor the implementation of these recommendations and other measures as may be sanctioned by the State Government.

State Government may consider providing relief to the Refugees from West Pakistan as permissible under the Constitution. Otherwise an alternative package providing cash relief as one-time settlement be considered.

State Government may provide a limited number of seats to the children of the refugees from West Pakistan in technical institutions and the Government of India may provide employment to them in Central Government offices located in Jammu and Kashmir to the extent of 2%.

Other refugees and border migrants displaced as a result of conflict at international border/LOC be given suitable compensation and proper steps taken for their rehabilitation. Similarly, those who were displaced in 1999 (after Kargil conflict) should be properly settled.

15. Underrepresentation of Jammu in Legislative Assembly

Since there is Constitutional constraint to make any changes till the year 2026, as a new Delimitation Commission can be set up only thereafter, the present position may continue.

16. Discrimination against Jammu

The recommendations made by Gajendragadkar Commission and Sikri Commission may be kept in view while making out policies.

Planned Expenditure in the Jammu and Kashmir Regions and District sectors does not indicate any discrimination and this situation be maintained. (*see* detailed reasons).

The daily wage rate in all areas should be on the basis of 'Equal Pay for Equal Work' and there shall not be any discrimination.

State Government should take steps to ensure that viable projects under IRDF or any other scheme are prepared for consideration.

A Dogri Channel may be set up on the lines of Kashmir Channel of the Doordarshan.

For improvement in technical education, the NIT at Srinagar and Government Engineering College at Jammu be upgraded to IIT level. Similarly, the Central Government may also establish an IIM in the State.

Steps be taken to promote IT Industry in both Jammu and Kashmir regions to open up the employment opportunities for technically qualified youth.

The Financial Commission recently set up by the State Government will be an appropriate forum to address any left out grievances of any regions of the State.

The Scope of Work given to the Finance Commission needs to be effectively taken up for finding permanent solution.

Although the recommendations of The Gajendragadkar Commission, The Sikri Commission and The Wazir Commission have largely been implemented, the State

Government may examine if any further action is required so as to remove any apprehension about discrimination against any part of the state as brought out by some of the members.

The State Government may also look into the statement that the Civil Secretariat and H.O.D. offices have a proportionately high number of non-gazetted employees from The Kashmir Valley and if so this may be corrected through appropriate measure.

17. Union Territory Status for Ladakh

It is not recommended that the unity and integrity of the State of Jammu and Kashmir be compromised and the Union Territory Status for Ladakh is not recommended.

The functioning of Ladakh Autonomous Hill Development Council has been very successful and it may continue its commendable work.

Regarding higher cost of construction in Ladakh, the State Government/ Finance Commission should make appropriate budget allocation for this region.

A separate university for Ladakh can be considered to be set up.

18. Position of Chief Minister, Dy. Chief Minister and Ministers from Ladakh

No specific recommendation is made except that the elected government should ensure that adequate representation is given to all regions of the State at appropriate levels, and may also consider the question of appointment of Dy. C.M. either from Jammu/Kashmir or Ladakh depending on the region to which the Chief Minister belongs.

19. Representation in the Supreme Court

The High Court of Jammu and Kashmir has benches in both Jammu and Srinagar and are functional round the year. It will be appropriate and advisable in view of the Special Status of the State that Judges to the Supreme Court are elevated from both Jammu and Srinagar.

20. Regional Councils

The State may set up a State Planning and Development Board, which will be advisory in nature and could consider formulation of schemes for the state sector, assign priority to such schemes and also monitor their effective implementation.

The Board will have MLAs, experts, representatives of backward regions as members.

21. Local Self Governance

All Panchayat Raj Institutions should be strengthened and the 73rd and 74th Amendment to the Constitution of India should be considered by the State for adaptation or making a similar provision in the State Constitution.

For backward areas, better infrastructure, road network and health and educational institutions should be provided. A special plan for backward areas within the overall State/District plans should be considered.

22. Reservation in services/promotions/professional institutions

The Jammu and Kashmir State Backward Classes Commission will be the appropriate forum to deal with the issues of reservation for backward communities and backward areas.

The issue of providing reservation to the residents of areas adjoining international border at the same level as LOC may be considered by the State Government.

23. Other issues

Certain other issues not within the terms of reference of the Working Group-V, which were raised by various members, have been listed which may be considered for appropriate action.

APPENDIX VII

MEMORANDUM NO. 130

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 4055 dated 05.09.2012, regarding "Proposal for Classical Languages".

On 05 September, 2012 Shri Shivarama Gouda & Shri Nalin Kumar Kateel, M.Ps. addressed an Unstarred Question No. 4055 to the Minister of Human Resource Development. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Human Resource Development within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Human Resource Development *vide* D.O. letter No. 1-15/2012/L-II dated 14.07.2014, have requested to drop the assurance on the following grounds:—

"That the bifurcation of the State of Andhra Pradesh into Telangana and Andhra Pradesh, the issue of setting up of the Centre for Classical Telugu and allocation of land for the same is no longer with any one state compared to what it was at the time of answering the question. As such the larger issue of which State would set up the institute or whether both the States would like it to continue with Central Institute of Indian Language (CIIL). Mysore as at present is an issue which cannot be decided by this Ministry."

4. In view of the above, the Ministry, with the approval of Minister of Human Resource Development, have requested to drop the above assurance.

The Committee may consider.

DATED: 17.7.2015

NEW DELHI:

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
LOK SABHA UNSTARRED QUESTION NO. 4055
ANSWERED ON 05.09.2012

Proposal for Classical Languages

4055. SHRI SHIVARAMA GOUDA:
SHRI NALIN KUMAR KATEEL:
SHRI SHIVA RAMAGOUDA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has received any proposal seeking its approval to set up a Centre of Excellence for Studies in Classical Languages (Kannada and Telugu (CESCL) at the Central Institute for Indian Languages, Mysore;

(b) if so, the details thereof;

(c) whether the proposal is pending for almost a year;

(d) if so, the details thereof and the time by which it would likely to get clearance;

(e) whether any time frame has been fixed in this regard; and

(f) if so, the details thereof?

ANSWERS

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D. PURANDESWARI): (a) to (e) The Ministry of Human Resource Development (MHRD) has issued an order on 29.9.2011 for establishing Centres of Excellence for Studies in Classical Kannada and Classical Telugu at the Central Institute of Indian Languages, (CIIL), Mysore. The major components of these research centres includes identifying sources of classical languages, promote, propagate and preserve these classical languages, undertake and encourage research and documentation in India/abroad, link classical languages and modern technology, publish books related to Classical Kannada/Telugu and translate classical texts into other Indian languages, English and select European languages. The Scheme has also instituted awards for each of the classical languages Kannada/Telugu viz. one lifetime achievement award for Indian scholar, two international awards for lifetime achievement (one for Indian and another for non-Indian origin), and five young scholar awards in the age group of 30-40. A centre of excellence for studies in Classical Kannada has been established in the campus of CIIL, Mysore.

A Committee has been constituted by the MHRD to look into the feasibility of relocating the Centre for Excellence for Classical Telugu from CIIL, Mysore to Hyderabad on the basis of a request received from State Government of Andhra Pradesh. While the Committee was finalising the report, another offer for locating the centre in the premises of State Gallery of Fine Arts, Madhapur, Hyderabad has been received from the State Government. This is being examined by the Committee.

APPENDIX VIII

MEMORANDUM NO. 131

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 5116 dated 26.04.2013, regarding "Setting up of a Floating Storage and Regasification Unit".

On 26 April, 2013 Shri Anup Kumar Saha, M.P. addressed an Unstarred Question No. 5116 to the Minister of Petroleum and Natural Gas. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Petroleum and Natural Gas within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Petroleum and Natural Gas *vide* O.M. No. L-15014/12/2013-GP-II dated 03.09.2014, have requested to drop the assurance on the following grounds:—

"That the FSRU project, referred to in above mentioned question, is being promoted by a private company namely H-Energy East Coast Pvt. Ltd. and as per current regulatory framework, Government's approval is not envisaged for an FSRU project for LNG. The future of the project depends upon techno-economic viability of the project and the concerned company's financial capability."

4. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Petroleum and Natural Gas have requested to drop the above assurance.

The Committee may consider.

DATED: 17.7.2015

NEW DELHI:

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF PETROLEUM AND NATURAL GAS
LOK SABHA UNSTARRED QUESTION NO. 5116
ANSWERED ON 26.04.2013

Setting up of a Floating Storage and Regasification Unit

5116. SHRI ANUP KUMAR SAHA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government has considered and approved H-Energy East Coast Private Limited (HEECPL) project for setting up a Floating Storage and Regasification Unit of Liquefied Natural Gas at Digha in West Bengal; and

(b) if so, the details thereof and the expected date of its completion?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SMT. PANABAAGA LAKSHMI): (a) and (b) The H-Energy East Coast Pvt. Ltd. (HEECPL) has informed that a 4 MMTPA Floating Storage and Regasification Unit for LNG is being set up in offshore Digha region of West Bengal. This unit will be designed to convert LNG to natural gas which will be supplied to the States of West Bengal, Jharkhand and Bihar through a 100 km sub-sea pipeline connected to the proposed Haldia-Jagdishpur pipeline of GAIL (India) Ltd. The target date of commissioning of the HEECP project is 4 of 2017.

APPENDIX IX

MEMORANDUM NO. 133

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 4583, dated 21.02.2014, regarding "International Petroleum Conference".

On 21 February, 2014 Shri Asaduddin Owaisi, M.P. addressed an Unstarred Question No. 4583 to the Minister of Petroleum and Natural Gas. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Petroleum and Natural Gas within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Petroleum and Natural Gas *vide* O.M. No. O-27016/11/2014-ONG-I (FTS-30751) dated 29th May, 2014 and 10th November, 2014 has, requested to drop the assurance on the following grounds:—

"That the matter regarding inviting Israel and Taiwan for the International Petroleum Conference is a sensitive issue. It is therefore requested that Lok Sabha Secretariat may consider the matter and drop the said assurance from the list of pending assurances."

4. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of (Petroleum and Natural Gas) have requested to drop the above assurance.

The Committee may consider.

DATED: 17.7.2015
NEW DELHI:

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF PETROLEUM AND NATURAL GAS
LOK SABHA UNSTARRED QUESTION NO. 4583
ANSWERED ON 21.02.2014

International Petroleum Conference

4583. SHRI ASADUDDIN OWAISI :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether for the first time the invitation was sent to Israel and Taiwan for the International Petroleum Conference held recently; and

(b) if so, the details thereof and the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAAGA LAKSHMI): (a) & (b) Information is being collected and will be laid on the table of the House.

APPENDIX X

MEMORANDUM NO. 135

Subject: Request for dropping of assurance given in reply to Starred Question No.163 dated 02.12.2011, regarding "Power Projects of NTPC".

On 02 December, 2011 Shri Ashok Kumar Rawat and Shri Surendra Singh Nagar, M.Ps. addressed an Starred Question No.163 to the Minister of Power. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Power within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Power *vide* O.M. No.9/97/2011-Th.II dated 27 September, 2012 had requested to drop the assurance on the following grounds:—

“That it is evident from the reply given to the above mentioned question that these are the continuous process therefore the status given for various project may not be construed as an assurance. These assurances can't be fulfilled in near future. Under these circumstances it is not feasible to fulfil the assurance in a time-bound manner ”.

4. The Committee considered the request of the Ministry at their sitting held on 02 July, 2013 and decided not to drop the assurance and accordingly, the Committee presented its 33rd Report (15th Lok Sabha) on 29 August, 2013 *inter alia* recommending that all the power projects be given a concrete shape at the earliest.

5. The Ministry of Power *vide* O.M. No. 9/97/2011- Th.II dated 08 May, 2014 and 12 November, 2014 have again requested to drop the assurance on the following grounds:—

“That as per the Instruction of Ministry of Parliamentary Affairs” if the Ministry feels that it is not feasible to fulfil the same for any valid reason for the deletion of the assurance. Such requests should be based on cogent and convincing reasons. It is evident from the Annex that the issues raised are continuous process and therefore the status given for various project may not be construed as an assurance. These assurances can't be fulfilled in near future. Under the circumstance in view of instruction in Para (2) above, it is not feasible to fulfil the assurance in a time-bound manner. It is therefore requested that the Assurance be dropped from the pending list.”

6. In view of the above, the Ministry with the approval of the Minister of State (I/O) of Power have requested to drop the assurance.

The Committee may reconsider.

DATED: 17.7.2015
NEW DELHI:

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF POWER
LOK SABHA STARRED QUESTION NO. 163
ANSWERED ON 02.12.2011

Power Projects of NTPC

*163. SHRI ASHOK KUMAR RAWAT:
SHRI SURENDRA SINGH NAGAR:

Will the Minister of POWER be pleased to state:

(a) the details of the operational/commissioned power projects of the National Thermal Power Corporation Limited (NTPC) in the country, State/UT-wise;

(b) the details of the power projects of the NTPs to be commissioned in the year 2011-12 along with the quantum of power likely to be provided to various States in the country, State/UT-wise;

(c) whether NTPC proposes to set up new power projects in the near future in various parts of the country; and

(d) if so, the State/UT-wise details thereof along with the zero date of the project, present status of procurement of machineries and the likely date of commissioning and generation of power from these power projects?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI SUSHIL KUMAR SHINDE): (a) to (d) A Statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (d) of starred question No. 163 to be answered in the Lok Sabha on 02.12.2011 regarding power projects of NTPC.

(a) The details of the commissioned power projects of NTPC Limited in the country, State/UT-wise are given at Annexure-I.

(b) The details of power projects of the NTPC targeted for commissioning in the year 2011-12 as per MoU of NTPC are as follows:—

Name of the Project	Commissioning Schedule	Capacity (in MW)
(i) Sipat (U2)/Chhattisgarh	08/11	660
(ii) Jhajjar (U2)/Haryana	11/11	500
(iii) Vallur (U1)/Tamil Nadu	11/11	500

Name of the Project	Commissioning Schedule	Capacity (in MW)
(iv) Simhadri-II (U4)/ Andhra Pradesh	12/11	500
(v) Vallur (U 2)/ Tamil Nadu	02/12	500
(vi) Sipat (U3) /Chhattisgarh	07.03.2012	660
(vii) Mouda (Maharashtra)/ Vindhyachal (M.P)/ Rihand (U.P.)	07.03.2012	500
(viii) Jhajjar (U3)	07.03.2012	500
Total		4320

During 2011-12, NTPC has commissioned two projects namely Indira Gandhi STPP, Jhajjar Unit 2 (500 MW) and Sipat Unit 1 (660 MW) till date.

The quantum of power likely to be provided to various States/UTs in the country from the proposed projects of NTPC during 2011-12 is given at Annexure-II.

(c) Yes, Madam.

(d) Targets for 12th plan are yet to be finalized. The details of 14 Nos. power plants having capacity of 9768 MW which are under constructions are at Annexure-III. NTPC has called/received bids for 18356 MW for which details are given at Annexure-IV. Further, Feasibility Reports(FRs)/Detailed Project Reports (DPRs) for 14796 MW is approved as per details at Annexure-V.

The zero date for NTPC projects are reckoned from the date of investment approvals, which are subject to various statutory clearances/approvals, inputs like land, fuel, water etc. tie up and finalization of contracts for various packages.

ANNEXURE I

Details of Commissioned Power Projects

Sl.No.	Project	State/UT	Capacity (MW)
I. Coal based Power Projects (NTPC)			
1.	Simhadri-I & II	AP	1500
2.	Ramagundam I, II & III	AP	2600
3.	Kahalgau-I & II (Ph. I & II)	Bihar	2340
4.	Korba-I, II & III	Chhattisgarh	2600
5.	Sipat-I & II	Chhattisgarh	1660
6.	Badarpur	Delhi	705
7.	Vindhyachal-I, II & III	MP	3260
8.	Talcher I & II	Orissa	3000
9.	Talcher TPS	Orissa	460
10.	Singrauli I, II	UP	2000
11.	Rihand-I & II	UP	2000
12.	NCTPP Dadri-I & II,	UP	1820
13.	Unchahar-I, II & III	UP	1050
14.	Tanda TPS	UP	440
15.	Farakka-I, II & III	WB	2100
Sub Total-I (Coal)			27535
II. Combined Cycle Power Projects (Gas/Liquid Fuel) (NTPC)			
1.	Jhanor-Gandhar-I	Gujarat	648
2.	Kawas-I	Gujarat	645
3.	Faridabad	Haryana	430
4.	RGCCPP-I, Kayamkulam	Kerala	350
5.	Anta	Rajasthan	413
6.	Auraiya	UP	652
7.	Dadri	UP	817
Sub Total-II (Gas)			3955
III. Joint Venture (JV) Projects			
1.	Kanti-I, (Coal based)	Bihar	110
2.	Bhilai (Coal based)	Chhattisgarh	574
3.	IGSTPP Jhajjar (Coal based)	Haryana	1000
4.	Ratnagiri incl. B1#1(Gas based)	Maharashtra	1940
5.	Rourkela (Coal based)	Orissa	120
6.	Durgapur (Coal based)	West Bengal	120
Sub Total-III (JV)			3864
Grand Total (Present Installed Capacity of NTPC Including JVs)			35354

*ANNEXURE II***Details of Allocation of Power from the proposed projects of 2011-12
(For which MoU has been signed)****1.1. Sipat-I (2 units of 660 MW)**

Beneficiaries	Allocation in MW
Madhya Pradesh	188
Chhattisgarh	208
Maharashtra	340
Gujarat	360
Goa	14
Daman & Diu	6
Dadra & Nagar Haveli	6
Unallocated Quota	198
Total	1320

2.2. IGSTPP, Jhajjar (two units of 500 MW)

Beneficiaries	Allocation in MW
Delhi	462
Haryana	462
Unallocated Quota	76
Total	1000

3.3. Simhadri-II (one unit of 500 MW)

Beneficiaries	Allocation in MW
Karnataka	88
Tamil Nadu	99
Kerala	41
Puducherry	5
Andhra Pradesh	192
Unallocated Quota	75
Total	500

4.4. Vallur-I (two units of 500 MW) (JV with TNEB)

Beneficiaries	Allocation in MW
Karnataka	74
Tamil Nadu	694
Kerala	34
Puducherry	4
Andhra Pradesh	120
Unallocated Quota	74
Total	1000

5.5. Mauda-I (one unit of 500 MW)

Beneficiaries	Allocation in MW
Madhya Pradesh	78.0
Chhattisgarh	31.5
Maharashtra	185.0
Gujarat	120
Goa	5.5
Daman & Diu	2.0
Dadra & Nagar Haveli	3.0
Unallocated Quota	75.0
TOTAL	500.0

Details of Allocation of Power from the other projects envisaged in 2011-12

6.6. Rihand-III (one unit of 500 MW)

Beneficiaries	Allocation in MW
Uttar Pradesh	160
Uttarakhand	20
Rajasthan	57
Delhi	66
Punjab	41
Himachal Pradesh	17
Haryana	28
Chandigarh	3
Jammu & Kashmir	33
Unallocated Quota	75
Total	500

7.7. Vindhyachal-IV (one unit of 500 MW)

Beneficiaries	Allocation in MW
Madhya Pradesh	128
Chhattisgarh	31
Maharashtra	135
Gujarat	120
Goa	6
Daman & Diu	2
Dadra & Nagar Haveli	3
Unallocated Quota	75
Total	500

ANNEXURE III

Detailed Status of NTPC's Under Construction projects (12th plan)

S1. No.	State	Name of the project	Capacity (MW) under construction	Investment approval date (zero date)	Main plant award date	Scheduled date of comm. (full load)	Current status as on 18.11.11.
1	2	3	4	5	6	7	8
1.	Assam	Bongai-gaon	750 (3x250)	30.01.2008	05.01.2008	U#1: 01/11 U#2: 05/11 U#3: 09/11	** U-1: Erection & commissioning activities for achieving Boiler light up are in progress ** U-2: Erection & activities for Boiler Hydro Test are in progress ** U-3: Civil work for Boiler foundations in progress.
2.	Bihar	Barh-I	1980 (3x660)	21.02.2005	14.3.2005	U# 1: 09/13 U#2: 04/14 U#3: 10/14 (Original Sch 2010-11, Revised sch tied up with M/s. TPE & Power Machines, Russia, after settlement of Disputes)	** U#1: Erection activities for Boiler Hydro Test are in progress. ** U-2: Erection activities for Boiler Hydro Test are in Progress. ** U-3: Boiler foundation work in progress.
3.	Bihar	Barh-II	1320 (2x660)	29.2.2008	Steam Generator 31.3.2008 Turbine Generator 14.10.2008	U#4: 12/12 U#5: 10/13	** U-4: Erection activities for Boiler Hydro Test are in progress. ** U-5: Erection activities for Boiler Hydro Test are in progress.
4.	Bihar	Nabinagar TPP-JV with Railways	1000 (4x250)	15.2.2007	22.1.2008	U#1: 12/10 U#2: 06/11 U#3: 12/11 U#4: 06/12	** U-1: Erection activities for Boiler Hydro Test are in progress. ** U-2: Activities for starting Boiler erection are in progress. ** U-3: Boiler foundation work in progress. ** U-4: Boiler foundation work in progress.

1	2	3	4	5	6	7	8
5.	Bihar	Muzaffarpur Exp.-JV with BSEB	390 (2x195)	JV Board 06.03.2010 NTPC Board 21.4.2010	12.3.2010	U#3: 10/12 U#4: 01/13	** U-1: Erection activities for Boiler Hydro Test are in Progress. ** U-2: Boiler foundation work in progress.
6.	H.P.	Kol Dam HEP	800 (4x200)	28.10.2002	12.12.2003	U#1: 11/08 U#2: 01/09 U#3: 03/09 U#4: 04/09	** Dam filling in progress Dam level (Average) reached up to EL 598.69 out of total Dam height of upto 648m. **Spillway & Power intake concreting-3.86 Lm ³ completed out of total 5.44 Lm ³ **U#1, 2, 3, & 4 Turbine box up completed. ** Commissioning of Inlet Gates for Diversion Tunnels done **Draft tube gates assembly completed. Power intake gates erection in progress.
7.	Haryana	Indira Gandhi STPP, Jhajjar JV with HPGCL & IPGCL,	500 (1x500) (Out of 3 units, U#1 & 2 already commissioned	05.07.2007	Steam Generator 06.7.2007 Turbine Generator 16.7.2007	U#3: 12/11	** Erection & commissioning activities for achieving Boiler light up are in progress
8.	Maharashtra	Mauda-I	1000 (2X500)	26.11.2007	28.11.2008	U#1: 04/12 U#2: 10/12	**U#1: Erection activities for achieving Boiler light up are in progress. **U-2: Erection activities for Boiler Hydro-test are in progress.
9.	M.P.	Vindhya-chal-IV	1000 (2X500)	13.1.2009	Steam Generator 28.01.2009 Turbine Generator 28.02.2009	U#11: 06/12 U#12: 12/12	**U-11: Erection activities for achieving Boiler light up are in progress.
10.	Tamil Nadu	Vallur-I JV with TNEB	1000 (2x500)	14.7.2007	13.8.2007	U#1: 01/11 U#2: 07/11	**U-1: Erection & commissioning activities for achieving Synchronization are in progress ** U-2: Erection & commissioning activities for achieving boiler light up are in progress.

1	2	3	4	5	6	7	8
11.	Tamil Nadu	Vallur St-I Phase-II JV with TNEB	500 (1x500)	19.5.2009	28.7.2009	U#3:11/12	** Erection activities for Boiler Hydro Test are in progress.
12.	Uttarakhand	Tapovan Vishnugad HEP	520 (4x130)	16.11.2006	28.11.2006	U#1:09/12 U#2:11/12 U#3:01/13 U#4:03/13	** HRT excavation works in progress. 6748 mtrs/12087 mtrs completed.
14.	U.P.	Rihand-III	1000 (2x500)	24.01.2009	Steam Generator 28.01.2009 Turbine Generator 17.02.2009	U#5:06/12 U#6:12/12	** U-5: Erection activities for achieving Boiler light up are in progress. ** U-6: Erection activities for Boiler Hydro Test are in progress.
14.	U.P.	Singrauli Small Hydro Electric Project	8 (2x4)	14.03.2011	31.03.2011	U#1:02/13 U#2:03/13	** Excavation works for Diversion channel & spillway in progress.
Total			9768				

Note: *Best Effort Targets.

ANNEXURE IV

Detailed Status of NTPC's New Projects

Sl. No.	Project/State	Capacity (MW)	Estimated Cost (Rs. Crs./Base Date)	Status
1	2	3	4	5
New Projects for which Bids received/invited				
1.	Meja-JV with U.P./Uttar Pradesh	1320	9276.90 (III/08)	<p>**Joint Venture Company Meja Urja Nigam Private Limited (MUNPL) formed on 2-4-08.</p> <p>**Land & Water available.</p> <p>**FR approved by JV Board.</p> <p>**All clearances available including MoEF clearance.</p> <p>**Coal linkage available.</p> <p>** Project under Bulk Tendering for 660 MW units. NIT for Main Plant Equipment issued on 16.10.09. LOI for TG placed on 27.01.11. Re-tendering of SG package done, Price Bid OBD after SC decision. Hearing dates being pursued with SC.</p>
2.	Solapur/Maharashtra	1320	10508.95 (IV/08)	<p>**Land & water confirmation available</p> <p>** All Clearances available including MoEF clearance.</p> <p>** Coal linkage available.</p> <p>** Project under Bulk Tendering for 660 MW units. NIT for Main Plant Equipment issued on 16.10.09. LOI for TG package placed on 25.01.11. Re-tendering of SG package done. Price Bid OBD after SC decision. Hearing dates being pursued with SC.</p>
3.	Nabinagar STPP-JV with BSEB/Bihar	1980	12964.60 (I/09)	<p>** JV Board has approved the Feasibility Report of the Project on 01.07.09.</p> <p>** In principle clearance for Land & Water available. Land acquisition under process. However, villagers demanding higher compensation for Private land & compensation for GMK land, Verification of GMK land in progress. Payments of land compensation started.</p> <p>** All clearances available including MoEF clearance.</p> <p>**Coal linkage available.</p> <p>** Project under Bulk Tendering for 660 MW units. NIT for Main Plant Equipment issued on 16.10.09. LOI placed in July'11. Re-tendering of SG package done. Price Bid OBD after SC decision. Hearing dates being pursued with SC.</p>

1	2	3	4	5
4.	Mauda-II/ Maharashtra	1320	8189.53 (IV/09)	<p>** Critical land available. Acquisition of additional land for ash dyke under progress. Water is envisaged to be met from existing allocation.</p> <p>** All clearances available including MoEF</p> <p>** Coal linkage available.</p> <p>** Project under Bulk Tendering for 660 MW units. NIT for Main Plant Equipment issued on 16.10.09. LOI for TG placed on 25.01.11. Re-tendering of SG package done. Price Bid OBD after SC decision. Hearing dates being pursued with SC.</p>
5.	Kudgi-I Karnataka	2400	16910.53 (III/09)	<p>**MOU signed on 12.02.09 amongst NTPC, GOK & PCKL for implementing the project.</p> <p>** In-principle confirmation of land and water available from State Government.</p> <p>** Land acquisition under progress. Compensation disbursement for priority land in process.</p> <p>** FR approved by NTPC Board on 26.11.09.</p> <p>** Coal linkage, recommended by MOP. Moc in-principle approved allocation of coal block for the project.</p> <p>** Major clearances available except for Environment Clearance. SPCB Public hearing held on 25.03.10. MOEF application submitted and project considered by EAC on 15.11.11, MoMs (Minutes of the Meeting) awaited.</p> <p>** Project envisaged under Bulk Tendering of 800 MW Units. NIT issued on 04.02.11. Bids under evaluation.</p>
6.	Darlipalli-I/Orissa	1600	11396.95 (II/2010)	<p>** Land acquisition in process. Application submitted on 30/31.07.10. Sec. 4 notification published.</p> <p>** Forest land involved for which clearance under approval at State Government.</p> <p>** In principle clearance for water received from GoO (Govt. of Orissa) on 06.01.10.</p> <p>** Coal requirement to be met from Dulanga and Pakri-Barwadih Captive coal mine of NTPC.</p> <p>** FR approved by NTPC Board on 27.09.10.</p> <p>**SPCB Public hearing done. Minutes received on 30.05.11. MOEF application submitted and project considered by EAC on 15.11.11, MoMs awaited.</p> <p>** Project envisaged under Bulk Tendering of 800 MW Units. NIT issued on 04.02.11. Bids under evaluation.</p>
7.	Gajmara-I/ Orissa	1600	11236.47 (II/2010)	<p>**Land & water confirmation from State Government available.</p>

1	2	3	4	5
				<p>** Land application submitted in July, 2010. Sec. 5 (A) done for Main Plant land.</p> <p>** Forest land involved for which clearance under approval at State Government.</p> <p>** Coal linkage, recommended by MOP. MOC in-principle approved allocation of coal block for the project.</p> <p>** FR approved by NTPC Board on 27.09.10.</p> <p>** SPCB Public Hearing done on 25.05.11. MoEF application submitted and project considered by EAC on 14.11.11, MoMs awaited.</p> <p>** Project envisaged under Bulk Tendering of 800 MW Units. NIT issued on 04.02.11 Bids under evaluation.</p>
8.	Lara-I/Chhattisgarh	1600	11741.72 (II/2010)	<p>**MOU: Signed on 12.07.09 for setting up of 4000 MW project and setting up of IIIT.</p> <p>** FR: Approved on 07.12.10.</p> <p>** Land & Water confirmation available Land application submitted on 07.02.11.</p> <p>**Forest land involved for which clearance under approval at State Government.</p> <p>** NOC from AAI available.</p> <p>** Coal requirement to be met from Talaipalli and Pakri-Barwadih Coal Blocks of NTPC.</p> <p>** SPCB public hearing application submitted on 14.03.11.</p> <p>** Project envisaged under Bulk Tendering of 800 MW Units. NIT issued on 04.02.11. Bids under evaluation.</p>
9.	Tanda-II/ Uttar Pradesh	1320	7742.96 (I/08)	<p>** In principle clearance for Land & Water available.</p> <p>** Additional Land acquisition (about 800 acres) under process. Compensation rates to be finalized by State Government.</p> <p>** Board has approved the Feasibility Report of the project.</p> <p>** Coal from NTPC mine (Kerandari and Chatti Bariatu). However, MOC has deallocated these mines, restoration of mines to NTPC taken up with MOC.</p> <p>**All major clearances including MoEF clearance (13.04.11) received.</p> <p>** NIT for Main Plant issued on 22.03.11, OBD to be done after availability of land assurance by State Government.</p>
10.	Unchahar-IV/ Uttar Pradesh	500	3300.25 (IV/2010)	<p>** To be accommodated within the existing land.</p>

1	2	3	4	5
				<p>** Water requirement to be met from existing commitments.</p> <p>** Clearance & Approvals: SPCB Public Hearing held on 26.04.11. AAI clearance received</p> <p>** FR approved.</p> <p>** Coal linkage: Applied on 20.04.10 and recommended by MOP. MOC in-principle approved allocation of coal block for the project. Block yet to be identified.</p> <p>** Main Plant Award: EPC bid documents given to NTPC- BHEL JV (in place of Singrauli-III) on 27.12.10 and bid received on 29.12.10. Under evaluation.</p>
11.	Vindhyachal-V/ Madhya Pradesh	500	3221.85 (II/09)	<p>** Land and Water available.</p> <p>** FR approved by NTPC Board on 26.11.09.</p> <p>** SPCB Public Hearing held on 19.01.11. MoEF application submitted and project considered by EAC on 14.11.11, MoMs (Minutes of the Meeting) awaited.</p> <p>** Coal linkage applied (18.11.08) and is awaited.</p> <p>** Main Plant NIT issued and OBD done for SG & TG Packages 06.09.11 & 09.09.11 respectively and are under evaluation/negotiation.</p>
12.	Kawas CCPP Stage-II/Gujarat	1300 nominal capacity (2 modules of 650)	5215.51 (II/10)	<p>** All the clearances including MoEF's Environmental clearance for both the projects received (under revalidation) and PPAs also signed.</p> <p>** Revised FR: Approved by Project Sub-committee of NTPC Board on 06.07.10.</p>
13.	Jhanor Gandhar CCPP Stage-II/ Gujarat	1300 nominal capacity (2 modules of 650)	5059.73 (II/10)	<p>** Based on International Competitive Bidding (ICB) process, Letter of Intent for gas supply issued to RIL on 16.06.2004 and accepted by them on 15-7-04. RIL to sign GSPA. However RIL has sought changes in important terms which are not acceptable to NTPC. NTPC has taken legal course. Matter sub-judice. GSPA is yet to be signed.</p> <p>** NTPC requested MoP For taking up with MoP & NG for allocation of 12 MMSCMD gas to NTPC, subject to the outcome of the pending suit in the Bombay High Court.</p> <p>** NIT issued for Kawas on 14.04.11 and for Gandhar on 15.04.11. OBD to be done after domestic gas linkage.</p>
14.	Lata Tapovan @ HEPP/ Uttarakhand	171	792.02 (IV/05)	<p>** Project allocated to NTPC Hydro Ltd. (NHL).</p> <p>** Various clearances including environmental clearance from MOEF, forest clearance and CEA's Techno-Economic Clearance available.</p> <p>** Land available.</p> <p>** EPC contract: Civil & Hydro Mech. Pkg. re-tendered on 09.10.10 due to poor response and</p>

1	2	3	4	5
				high quoted price. OBD is scheduled on 30.11.11. For EM Works: NIT done on 24.06.09. Pre-bid clearance held on 12.08.09. Bid opening is scheduled on 06.01.12
15.	Guledagudda Wind Energy Project/Karnataka	100 MW	566.76 (I/10)	<p>** MoU Signed on 12.01.09 between NTPC & KPCL for development of about 500 MW Wind Energy Projects by NTPC Ltd.</p> <p>** DPR for Guledagudda Wind Energy Project approved.</p> <p>** AAI clearance received on 07.07.10 and Forest Clearance included in the scope of bidder.</p> <p>** NIT issued on 18.02.11. OBD extended to 23.11.11.</p> <p>** PPA for Guledagudda wind energy project signed with PCKL on 29.06.11.</p>
16.	Anta Solar Thermal Power Project/Rajasthan	15 MW	327.36	<p>** DPR approved by Project Sub-Committee in Dec'09.</p> <p>** Project being taken up with KfW assistance.</p> <p>** LOA placed to M/s. Evonik, Engg. Services, Germany on 13.08.10. Bid Documents submitted to KfW for clearance. NIT issued on 10.5.11. OBD for Techno-commercial held on 30.8.11.</p> <p>** Consent for establishment received from SPCB on 30.07.10.</p> <p>** PPA: Bundling of 105 MW unallocated cheaper power from coal projects with power generated by Solar projects approved by MOP. PPA signing being pursued.</p>
17.	Solar PV Project/ A & N	5MW		<p>**DPR approved on 28.02.11.</p> <p>** 12.8 Ha of land (7.8 Ha of Revenue and 5 Ha of CARI land) in principle allotted by SE (Electricity) A & N to NTPC <i>vide</i> letter dated 31.01.2011.</p> <p>**ATC clearance received <i>vide</i> letter dtd 18.8.10.</p> <p>**NIT issued on 05.04.11 & bids opened on 22.06.11, evaluation report approved.</p> <p>** PPA signed.</p>
18.	Solar PV Project Dadri/U.P	5MW	84.54 (I/10)	<p>** Feasibility Report for the Project approved on 16.01.10.</p> <p>** NIT earlier issued on 27.07.10. Annulment of the same approved. NIT issued on 03.09.11. OBD done on 02.11.11.</p> <p>** PPA signed with Gridco on 26.04.11.</p>
Total		18356		

ANNEXURE V

Projects for which FRs/DPRs have already been approved

Sl. No.	Project/State	Capacity (MW)	Estimated Cost (Rs. Crs./Base Date)	Status
1	2	3	4	5
1.	Barethi/Madhya Pradesh	3960	25515.21 (IV/2010)	<p>**MOU signed for setting up of 3960 MV project between NTPC, GoMP and MP Power Trading Company Limited on 22nd Oct'10.</p> <p>** Land and water confirmation available. Application for land acquisition submitted on 31.01.11. Sec. 4 published on 15.07.11</p> <p>** Intake water location and storage under discussion with State Govt. WRD (Water Resources Department) requested (21.05.11) to take up construction of barrage/weir on deposit work basis under discussion.</p> <p>** FR approved 07.12.10.</p> <p>** TOR for EIA Study approved by MOEF on 09.09.2010. Public hearing done on 26.04.11. Applied for CWC on 12.04.11. SPCB Public Hearing conducted on 17.06.11. Applied for MoEF clearance on 18.10.11.</p> <p>** Site studies and clearances in progress.</p> <p>** Coal linkage: applied on 21.04.10 and recommended by MOP to MOC.MOC in-principle approved allocation of coal block for the project.</p>
2.	Gidderbaha/Punjab	2640	17775.96 (III/2010)	<p>** MOU signed between NTPC, Power Department, Govt. of Punjab and Punjab State Power Corporation Ltd. (PSPCL) on 7th October, 2010.</p> <p>** FR: Approved on 07.12.10.</p> <p>** Land & Water confirmation available. Section 6 notification for land issued on 08.02.11. Section 11 notification (Land compensation award) under approval of Competent Authority of Govt. of Punjab (GoP).</p> <p>** SPCB Public Hearing done on 20.04.11.</p> <p>** Coal Linkage: Already applied by GoP (Punjab). Application for transfer of linkage in the name of NTPC submitted to MoC on 29.11.10. Hon'ble MOP took up matter with Hon'ble MOC <i>vide</i> letter dt. 22.03.11 for urgent processing on file.</p>
3.	Khargone/Madhya Pradesh	1320	9181 (II/2011)	<p>** Land and water confirmation available.</p> <p>** Sec.4 done on 10.5.11. Land acquisition in progress.</p>

1	2	3	4	5
				<p>** FR approved by NTPC Board on 02.09.11.</p> <p>** Coal linkage applied on 06.05.2010.</p> <p>** TOR for EIA Study approved on 09.12.10. Study in progress.</p>
4.	Singrauli-III/ Uttar Pradesh	500	3467.46 (III/09)	<p>** Land and Water available.</p> <p>** SPCB Public hearing application submitted to UPPCB on 01.07.10 and to MPPCB on 24.07.10. Moratorium for Critically Polluted area lifted. Public Hearing by UPPCB held on 22.09.11.</p> <p>** Coal linkage applied (18.11.08) and is awaited.</p> <p>** NTPC Board earlier accorded approval (24.10.08) for assigning contract to NTPC-BHEL Power Project Pvt. Ltd. (NBPPL) on turnkey basis. However the same was not pursued further in view of Singrauli area notified as critically polluted area. Placing of order being expedited.</p>
5.	Talcher TPP- Exp/Orissa	1320	7698.465 (III/10)	<p>**FR: Approved on 12.11.10.</p> <p>** Land available, however relocation of facilities to be taken up.</p> <p>** Water from earlier commitments.</p> <p>** Clearance & Approvals: SPCB public hearing held on 29.06.11. (Moratorium for Critically polluted area lifted).</p> <p>** Coal linkage: Applied on 18.11.08. MoP recommended the project to MoC for Coal linkage</p> <p>** PPA: Signed with all beneficiaries.</p>
6.	Rajiv Gandhi CCPP Stage-II/ Kerala	1050	4803.67 (I/2010)	<p>** Land and water available.</p> <p>** Gas/RLNG: Gas Supply Agreement (GSA) signed on 03.12.09 for supply of 1.2 MTPARLNG (sufficient for 1050 MW) for 20 years. In view of reluctance of beneficiaries to sign PPA based on RLNG, NTPC has requested domestic gas (3.5 MMSCMD for operating at 70% PLF and balance to be met from RLNG) and the same is awaited.</p> <p>** FR approved by Board on 27.09.10.</p> <p>** SPCB Public Hearing held on 20.08.10. MoEF application submitted on 20.12.10. Additional studies sought by MoEF being taken up.</p>
7.	Badarpur CCPP-III/ New Delhi	1050	4114.51 (II/2010)	<p>** Land & Water—Available.</p> <p>** FR for 1050 MW in Phase-I approved on 12.12.10.</p> <p>** Gas linkage: Requested for revised capacity of 2100 MW on 08.01.10 and is awaited.</p> <p>** Clearances & Approvals: TOR approved (12.03.10). SPCB public hearing held on 25.02.11. AAI clearance received on 26.08.10.</p>

1	2	3	4	5
8.	Ratnagiri Exp./ Maharashtra	2100	8820 (I/2010)	<p>**Land available.</p> <p>** Sea water to be utilized for CW cooling and sweat water requirement through desalination.</p> <p>** Gas linkage: sought by NTPC letter dated 21.10.09/08.01.10 and is awaited.</p> <p>** FR approved by JV Board on 04.10.10.</p>
9.	Rupsiabagar Khasiyabara HEPP/Uttarakhand	261	1715.15 (II/08)	<p>** Implementation Agreement signed between NTPC and Govt. of Uttarakhand on 21.11.05</p> <p>** CEA TEC and Defence Clearance received.</p> <p>** MOEF clearance available.</p> <p>**NIT earlier issued. the same was annulled. Fresh NIT to be issued.</p> <p>** Land acquisition proposal under various stages of approval with State Government Forest Land clearance not yet accorded by MoEF. Forest Advisory Committee in its meeting on 20.05.10 considered the project and recommended for rejection of forest land diversion proposal. Matter is being pursued with MoEF for reconsideration of the decision.</p>
10.	Rammam-III @ HEPP/ West Bengal	120	633.92 (I/06)	<p>** Project allocated to NTPC Hydro Ltd. (NHL) by Govt. of West Bengal.</p> <p>** Various clearances including environmental clearance from MOEF, CEA's TEC and MHA/Gol clearance for participation of foreign bidders for Civil & Hydro Mech. Pkg. for the project available.</p> <p>** EPC contract: Fresh NIT for Civil & Hydro Mech. Package and Electro Mech. Pkg. to be issued.</p>
11.	Kolodyne HEPP/ Mizoram	460	4892.5 (II/09)	<p>**MOA signed with Govt. of Mizoram on 22.12.08.</p> <p>** Stage-I MoEF clearance received on 10.07.09.</p> <p>**DPR prepared by CWC for State Govt. has been updated and submitted to CEA for TEC. As desired by CEA, updated cost estimate (Oct. 2010 Price level) has been submitted to CEA on 30.11.10. The same is cleared by CEA.</p> <p>** Additional investigations/studies taken up as indicated by CEA.</p>
12.	Solar PV Project Faridabad/Haryana	5MW	—	<p>**Feasibility Report approved on 08.10.11.</p> <p>**Consent for establishment received from SPCB.</p> <p>** PPA signed with Gridco on 26.04.11.</p> <p>** NIT for procurement of equipment targeted in Dec. 2011.</p>
13.	Solar PV Project Ramagundam PhI/AP	10 MW	—	<p>**Feasibility Report approved on 08.10.11</p> <p>**Consent for establishment received from SPCB.</p> <p>**Comfort letter from AP received. PPA signing in process.</p> <p>**NIT for procurement of equipment targeted in Dec'2011.</p>

1	2	3	4	5
14.	Gadarwara Madhya Pradesh	1320*	—	<p>**FR under preparation.</p> <p>** Land and water availability confirmation available from State Government.</p> <p>** 80% power allocated to Home State.</p>
Total		14796		

* Capacity not included in 14796 MW.

APPENDIX XI

MEMORANDUM NO.136

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 3905 dated 27.04.2012, regarding "Electricity Act, 2003".

On 27 April, 2012 Shri Gorakh Prasad Jaiswal & Dr. Sanjay Sinh, M.Ps. addressed an Unstarred Question No. 3905 to the Minister of Power. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Power within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Power *vide* O.M.No. 28(L)/9/2013-R&R dated 10 March, 2013 have requested to drop the following grounds:—

"That based on report of the Committee constituted under the Chairmanship of Chairperson, Central Electricity Authority for the examination and recommendation on the proposed amendments in the Electricity Act, 2003. The proposed amendments in the Act were uploaded on the website of Ministry of Power on 17th October, 2013 and also circulated to all stakeholders for comments. Based on comments received from stakeholders and further deliberations held in this regard, suitable amendments have been proposed in the Act, which are under finalization."

4. In view of the above, the Ministry, with the approval of Minister of State for (I/C) Power, have requested to drop the above assurance.

The Committee may consider.

DATED: 17.7.2015

NEW DELHI:

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF POWER
LOK SABHA UNSTARRED QUESTION NO. 3905
ANSWERED ON 27.04.2012

Electricity Act

3905. SHRI GORAKH PRASAD JAISWAL:
DR. SANJAY SINH:

Will the Minister of POWER be pleased to state:

- (a) whether the Electricity Act, 2003 has been proved beneficial for the power companies but detrimental to larger consumer interest and is also causing revenue losses to the Government;
- (b) if so, the details thereof;
- (c) whether the Government proposes to review the effects of Electricity Act, 2003;
- (d) if so, the details thereof; and
- (e) the remedial measures taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF POWER
(SHRI K.C. VENUGOPAL): (a) No, Madam.

(b) Does not arise in view of (a) above.

(c) to (e) As a part of the exercise for the formulation of 12th Plan, a Working Group was constituted under the Chairmanship of Secretary, Ministry of Power which *inter-alia*, suggested some legislative changes in the Electricity Act, 2003.

Further, a Committee under the Chairmanship of Chairperson, Central Electricity Authority has been constituted to examine the proposed changes in the Electricity Act, 2003 as suggested by the Working Group.

APPENDIX XII

MEMORANDUM NO. 137

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 4531 dated 07.09.2012, regarding "ower Tariffs".

On 07 September, 2012 Shri Yashvir Singh, M.P. addressed an Unstarred Question No. 4531 to the Minister of Power. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of power within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Power *vide* O.M. No. 4/19/2012-UMPP dated 10 September, 2013 had requested to drop the assurance on the following grounds:—

"The one unit (660 MW) of Sasan Ultra Mega Power Project (UMPP) has been commissioned in May 2013. Remaining five units of the Ultra Mega Power Project (UMPP) are likely to be commissioned as per schedule Commercial operation Date (CoD) as worked out from date of signing of Power Purchase Agreement (PPA) *i.e.* on 06.12.2013, 06.07.2014, 06.02.2015, 06.09.2015, 06.04.2016. Chitrangi Power Project is not a UMPP. It is an Independent Power Producers' (IPP) project. Ministry of Power has no control over the progress of the project. However, construction of the plant is yet to start."

4. The Committee considered the above request of the Ministry at the sitting held on 06 February, 2014 and decided not to drop. Accordingly, the Committee presented its [40th Report (Fifteenth Lok Sabha)] on 17 February, 2014 *inter-alia* recommending that they be apprised of the progress made in the matter.

5. However, the Ministry of Power *vide* OM No. 4/19/2012-UMPP dated 17 November, 2014 have again requested to drop the assurance on the following grounds:—

"That an enquiry is being conducted by CBI in Sasan Ultra Mega Power Project (UMPP). Tata Power Limited also filed a case in Supreme Court of India in respect of Sasan Ultra Mega Power Project which is presently sub-judice. An reassurance given in reply to USQ No. 4531 dated 07.09.2012 is related to Sasan UMPP and Chitrangi Power Project in Madhya Pradesh. The reply which was treated as assurance was "Sasan UMPP and Chitrangi Power Projects are yet to be commissioned". The Ministry has requested to drop the assurance *vide* this Ministry's OM of even No. dated 26.08.2013. CGA has dropped one assurance (USQ No. 4464 dated 07.09.2012 regarding Coal Block to Sasan Ultra Mega Power Project) where assurance was made on part of reply a "Sasan UMPP is yet to be commissioned" so on the similar lines, the dropping of the

assurance was sought *vide* this Ministry's OM of even No. dated 20.02.2014 and 25.09.2014 Committee on Government Assurances (Lok Sabha Secretariat) *vide* this Ministry's OM of even No. dated 25.09.2014, has already been requested to drop the assurance.”

6. In view of the above, the Ministry with the approval of the Minister of State have requested to drop the assurance.

The Committee may reconsider.

DATED: 17.7.2015
NEW DELHI:

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF POWER
LOK SABHA UNSTARRED QUESTION NO. 4531
ANSWERED ON 07.09.2012

Power Tariffs

4531. SHRI YASHVIR SINGH :

Will the Minister of POWER be pleased to state:

(a) the details of tariffs for power generated from the Sasan Ultra Mega Power Project and Chitrangi Power Project of Madhya Pradesh;

(b) whether the power company operating these projects is levying different tariffs for power generated from these projects and has gained a windfall profit therefrom;

(c) if so, the details thereof along with the reasons therefor; and

(d) the corrective measures being taken or proposed to be taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): (a) to (d) Sasan Ultra Mega Power Project (UMPP) was awarded to Reliance Power Ltd. (RPL) through tariff based competitive bidding process at evaluated levelised tariff of Rs. 1.19 per unit. The levelised tariff quoted by RPL from M/s. Chitrangi Power Ltd. for Madhya Pradesh is Rs. 2.45 per unit and for Uttar Pradesh is Rs. 3.702 per unit. The cost and tariff of two power projects are not comparable. Sasan UMPP and Chitrangi Power Projects are yet to be commissioned.

APPENDIX XIII

MEMORANDUM NO. 139

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 1173 dated 12.12.2013, regarding "Sale of Power".

On 12 December, 2013 S/Shri Anandrao Adsul and Adhalrao Patil Shivaji, M.Ps. addressed an Unstarred Question No. 1173 to the Minister of Power. The text of the question along with the reply of the Minister is as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Power within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Power *vide* OM. No. 9/59/2013-Th. I dated 22 April, 2014 have requested to drop the assurance on the following grounds:—

"As Ministry of Finance has rejected the proposal on pooling of Gas, the Cabinet Note was not finalized. Hence, the assurance may be considered for dropping. It is therefore requested that the Assurance be dropped for the pending list."

4. In view of the above, the Ministry, with the approval of Minister of State (I/C) for power, have requested to drop the above assurance.

The Committee may consider.

DATED: 17.7.2015
NEW DELHI:

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF POWER
LOK SABHA UNSTARRED QUESTION NO. 1173
ANSWERED ON 12.12.2013

Sale of Power

1173. SHRI ANANDRAO ADSUL:
SHRI ADHALRAO PATIL SHIVAJI:

Will the Minister of POWER be pleased to state:

(a) whether the Planning Commission has suggested allowing private power plants to sell 50 per cent of their output in the open market instead of extending subsidy to commercial power producers for using imported gas as fuel;

(b) if so, the details thereof and the response of the Ministry of Power in this regard; and

(c) the present status thereof?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) to (c) The possibility of pooling imported Re-gassified Liquefied Natural Gas with domestic gas and other options for improving the viability of gas based power plants is under examination. No decision has been taken on the above.

APPENDIX XIV

MEMORANDUM NO. 140

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 771 dated 04.08.2011, regarding "Gaya-Chatra Rail Link".

On 04 August, 2011 Shri Inder Singh Namdhari, M.P. addressed an Unstarred Question No. 771 to the Minister of Railways. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Railways *vide* O.M. No. 2011/W-2/ECR/PQR/2 dated 18 April, 2013 and 21.02.2013 had requested to drop the assurance on the following grounds:—

"That land acquisition is a long drawn process which may take years in complete acquisition of the requisite land. Even after a lapse of more than year and a half land is still to be acquired from the State Governments. Keeping in view the recent spurt of applications from land losers seeking employment as well as high compensation for the land to be acquired from them it is likely that land acquisition process may not be materialized in near future. This project had been included in Rail Budget 2008-09 for laying the proposed new line hoping that land would be acquired in time. But this could not materialize. It is in the interest of Railways to complete the project as soon as land is available. In view of the above, there is no point in keeping the above assurance alive for indefinite time. The Committee on Government Assurances (CGA) may, therefore, drop the assurance."

4. The Committee considered the above request at their sitting held on 02 July, 2013 and decided not to drop the assurance. The Committee accordingly presented its 33rd Report (15th Lok Sabha) on 29.08.2013 *inter-alia* recommending that the matter be pursued vigorously with the State Government for early acquisition of land.

5. However, the Ministry *vide* their O.M. No. 2011/W-2/ECR/PQL/2 dated 03.11.2014 have again requested to drop the assurance on the following grounds:—

"That in this regard, it is mentioned that the State Government has increased the cost of land for this project manifolds and it is not possible to resolve this issue in foreseeable future. So, no fruitful purpose will be served by keeping this assurance alive for indefinite period. Therefore, the Committee on Government Assurances may please be approached again to drop, this assurance is dropped."

6. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Railways, have requested to drop the above assurance.

The Committee may reconsider.

DATED: 17.7.2015

NEW DELHI:

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS
LOK SABHA UNSTARRED QUESTION NO. 771
ANSWERED ON 04.08.2011

Gaya-Chatra Rail Link

771. SHRI INDER SINGH NAMDHARI:

Will the Minister of RAILWAYS be pleased to state:

- (a) the present status of Gaya-Chatra rail link which was sanctioned during 2008-09; and
- (b) the steps taken by the Railways for its expeditious completion?

ANSWER

THE MINISTER OF THE STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) Final Location Survey has been completed. Land acquisition proposal for 37.672 acres of land in Chatra District has been submitted to State Government. Further work will be taken up after land is available.

APPENDIX XV

MEMORANDUM NO. 146

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 3080 dated 31.07.2014 regarding "Highway Projects".

On 31 July, 2014 S/Shri M. Raja Mohan Reddy and Dilipkumar Mansukhlal Gandhi, M.Ps. addressed an Unstarred Question No. 3080 to the Minister of Road Transport and Highways. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Road Transport and Highways within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Road Transport and Highways *vide* O.M. No. 11016/48/2014/P&M (Mon) dated 15 April, 2015 have requested to drop the assurance on the following grounds:—

"that since the reply given under "part c" of the above Lok Sabha Question is of general in nature and only states the fact about how the maintenance taken up on National Highways, position stated therein will not change with time. As such, it does not come under assurance."

4. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Road Transport and Highways, have requested to drop the above assurance.

The Committee may consider.

DATED: 17.07.2015
NEW DELHI:

ANNEXURE

GOVERNMENT OF INDIA
LOK SABHA UNSTARRED QUESTION NO. 3080
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
ANSWERED ON 31ST JULY, 2014

Highway Projects

3080. SHRI M. RAJA MOHAN REDDY:
SHRI DILIPKUMAR MANSUKHLAL GANDHI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the details of highway projects cleared/awarded by National Highways Authority of India including Public Private Partnership during the last three years and the present year;

(b) if so, the details of the projects, location-wise and expenditure involved in each project including the status of the projects;

(c) the details of maintenance and repair work of highways given by the Government to private agencies alongwith prescribed norms in this regard; and

(d) the details of profit making projects of NHAI?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI KRISHANPAL GURJAR): (a) and (b) The details of highway projects awarded by National Highways Authority of India (NHAI) including PPP projects during the last three years and current year along with location, likely project cost and present status is Annexed.

(c) Maintenance & repair of National Highways is an ongoing process. On completed sections repair & maintenance is carried out by OMT contractors/BOT concessionaires. In stretches under implementation, the maintenance is carried out by the contractor/concessionaire as part of their obligations in the contract. Stretches entrusted to NHAI but where work is yet to start are maintained either directly by NHAI or through State PWD. The stretch which is already awarded to concessionaire on BOT basis, it is obligatory on the part of concessionaire to maintain the stretch in traffic worthy condition.

(d) NHAI is a non-profit seeking entity.

ANNEXURE

Details of projects awarded by NHAI during last three years and current year

Sl. No.	Name of the Project	NH No.	Length in km.	Completed Length in km.	TPC in Rs. crore	State
1	2	3	4	5	6	7
Year 2011-12						
1.	4-Laning of Hospet-Bellary-Karnataka/AP Border	63	95.44	0	910.08	Karnataka
2.	MH/KNT Border Sangareddy	9	145	0	1266.6	Karnataka
3.	4-Laning of Hoskote-Dobbaspet	207	80.02	0	720.69	Karnataka
4.	Hospet-Chitradurga	13	120.03	0	1033.66	Karnataka
5.	4-Laning of Amravati-Jalgaon	6	275.225	0	2537.81	Maharashtra
6.	4-Laning of Jalgaon-Maharashtra/Gujarat Border	6	208.844	0	1968.37	Maharashtra
7.	Jabalpur to Lakhanadone	7	80.82	0	776.76	Madhya Pradesh
8.	Four laning of Jabalpur-Katni-Rewa Section	7	225.686	0	1895.45	Madhya Pradesh
9.	Four laning of Gwalior-Shivpuri	3	125.03	0	1055	Madhya Pradesh
10.	Four laning of Shivpuri-Dewas	3	330.21	0	2815	Madhya Pradesh
11.	4-Laning of Raipur-Bilaspur	200	126.525	0	1216.03	Chhattisgarh
12.	Four laning of Odisha/Chhattisgarh Border-Aurang Section	6	150.4	0	1232	Chhattisgarh
13.	4-Laning of Cuttak-Angul	42	112	0	1123.69	Odisha
14.	4-Laning of Angul-Sambalpur	42	153	0	1220.32	Odisha
15.	Rehabitation and Upgradation to Birmitrapur to Barkote (4 Lane-75.66 Km)-(2 Lane-49.955 Km)	23	125.615	0	778.15	Odisha
16.	Rampur-Kathgodam	87	93.226	0	790	Uttaranchal

1	2	3	4	5	6	7
17.	4-Laning of Rohtak-Jind (Approved Length 45 Km.)	71	48.6	0	283.25	Haryana
18.	4 Laning of UP/Haryana Border-Yamunagar Saha-Barwala-Panchkula	73	107	0	934.94	Haryana
19.	4-Laning of Solapur- Maharashtra/Karnataka Section	9	100.06	0	923.04	Maharashtra
20.	4 Laning of Solapur- Bijapur	13	110.542	0	1002.48	Maharashtra [35]/Karnataka [75.542]
21.	Vijayawada- Gundugolanu Section	5	103.59	0	1684	Andhra Pradesh
22.	Six-Laning of Aurangabad-Barwa Adda	2	221.346	0	2340	Bihar [70]/ Jharkhand [151.346]
23.	Ahmedabad to Vadodara Section	8	102.3	30.8	2125.24	Gujarat
24.	Six-Laning of Gundugolanu Rajahmundry	5	120.741	0	1617	Andhra Pradesh
25.	Six-Laning of Anandapuram- Visakapatnam-Anakapalli	5	58.222	0	839	Andhra Pradesh
26.	Six-Laning of Kishangarh-Udaipur- Ahmedabad	79A, 79, 76 & 8	555.5	0	5387.3	Rajasthan [435.5]/ Gujarat [121]
27.	Agra-Etawah Bypass	2	124.52	0	1207	Uttar Pradesh
28.	Etawah-Chakeri (Kanpur)	2	160.2	93	1573	Uttar Pradesh
29.	Panikholi-Rimoli (Approved Length 106 Km.)	215	163	5.26	1410	Odisha
30.	4-Laning of Punjab/Haryana Border-Jind	71	68	0	438.75	Haryana
31.	2 Laning of Jowai- Meghalaya/Assam Border (Approved length 109 Km.)	44	102	0	390	Meghalaya
32.	4 Laning of Khagaria- Bakhtiarpur	31	112.982	0	1635.33	Bihar
33.	Patna-Buxar	30 & 84	124.85	0	1129.11	Bihar
34.	4 Laning of Mulbagal- Karnataka/AP border- Approved Length (11 Km.)	4	22.18	18	141.11	Karnataka
35.	Nagpur-Wainganga Bridge (Approved Length-60 Km.)	6	45.43	44.5	484.19	Maharashtra

1	2	3	4	5	6	7
36.	Vijayawada-Machilipatnam	9	64.611	0	606	Andhra Pradesh
37.	Kota-Jhalawar	12	88.09	0	530.01	Rajasthan
38.	Beawar-Pali-Pindwara (Approved Length-246 Km.)	14	244.12	224	2388	Rajasthan
39.	2-Laning of Krishnagiri-Tindivanam (Approved Length 170 Km.)	66	176.51	92.8	624	Tamil Nadu
40.	Four Laning of Kiratpur-Ner Chowk Section	21	84.32	0	1916.79	Himachal Pradesh
41.	4 Laning of Obedullaganj-Betul Section	69	125	0	912	Madhya Pradesh
42.	4 Laning of Gomti Chauraha-Udaipur	8	79.31	32	914.5	Rajasthan
43.	Four laning of Meerut Bulandshahar	235	66.482	0	508.57	Uttar Pradesh
44.	4-Laning of Lucknow-Sultanpur	56	125.9	0	1043.51	Uttar Pradesh
45.	2-Laning with paved shoulder of Muzaffarpur-Barauni	28	107.56	90	356.4	Bihar
46.	Lucknow-Raebareli	24B	70	68.5	635.9	Uttar Pradesh
47.	4-Laning of Mahulia to Behragora to Kharagpur	33 & 6	127	0	940	West Bengal [30]/ Jharkhand [97]
Year 2012-13						
48.	Four laning of Walayar-Vadakkancherry Section	47	54	25.1	682	Kerala
49.	4-Laning of Goa/Karnataka Border-Kundapur Section	17	187.24	0	1655.01	Karnataka
50.	40-Laning of Khed-Sinnar Section	50	137.946	0	1348.2	Maharashtra
51.	Vadodara-Surat Section	8	6.74	0	503.16	Gujarat
52.	Walajapet-Poonamalee	46	93	0	1287.95	Tamil Nadu
53.	4-Laning of Rohtak-Hissar Section	10	98.81	0	959.25	Haryana
54.	4 Laning of Coimbatore-Mettupalayam	67	53.93	0	592	Tamil Nadu
55.	2-Lane with paved shoulder with provision of Capacity Augmentation of Rajasthan Border-Fatehpur-Salasar Section	65	154.141	2.3	530.07	Rajasthan
56.	4-Laning of Rajsamand-Gangapur-Bhilwara	758	87.25	18	677.79	Rajasthan

1	2	3	4	5	6	7
57.	2-Laning with paved shoulder of Raebareli to Jaunpur	231	165.5	0	569.38	Uttar Pradesh
58.	4-Laning of Kashipur Sitarganj Section	74	77.2	0	605.84	Uttarakhand [74.0]/ Uttar Pradesh [3.2]
Year 2013-14						
59.	Jalandhar-Amritsar	1	20	0	523.85	Punjab
60.	4-Laning of Solapur Yedishi Section of NH-211	211	100	0	972.5	Maharashtra
61.	2-Laning with paved shoulders of Tanda-Raebareli	232	155.9	0	495.78	Uttar Pradesh
62.	2-Laning with paved shoulders of Bheem to Parasoli Section (Package-I)	148D	33	5	100.29	Rajasthan
63.	2-Laning with paved shoulders of Bheem to Parasoli Section (Package-II)	148D	36.267	17.62	113.8	Rajasthan
64.	2-Laning with paved shoulders of Raebareli-Banda Section of NH-232	232	133.28	0	351.34	Uttar Pradesh
65.	Six-laning of Barwa Adda-Panagarh	2	122.88	0	1665	Jharkhand [43] West Bengal [79.88]
66.	Padi-Dahod	113	85.58	0	279.14	Rajasthan
67.	Two laning with Paved shoulder of Karauli-Dholpur	11B	100.9	0	425.19	Rajasthan
68.	2-Laning with PS of Jhalawar-Rajasthan/M.P. Border	12	62.16	27.82	177.32	Rajasthan
69.	2-Laning with PS of Lambia-Jaitran-Raipur	458	52.8	0	158.04	Rajasthan
70.	Widening and strengthening to 2-Laning with PS of Raipur-Jassa Khera	458	32.36	0	149.34	Rajasthan
71.	Widening and strengthening to 2-Lane with PS of Nimbi Jodha-Degana-Merta City Section	458	139.9	0	368.15	Rajasthan
72.	2-Laning with PS of Bhilwara-Ladpura Section	758	67.75	0	240.1	Rajasthan
73.	2-Laning with paved shoulder of Rehabilitation and augmentation of the Gulabpur-Uniara Section	148D	214	0	523.87	Rajasthan

1	2	3	4	5	6	7
74.	Bhatinda-Suratgarh (ROB)	32-B	0	0	47.75	Haryana
75.	2-Laning with PS Sitarganj Bareilly Section	74	74.46	0	301.04	Uttarakhand [9]/ Uttar Pradesh [65.46]
Year 2014-15						
76.	Construction of Flyover at Bahalgarh ch. 41.210 and construction of additional 2-lane bridge near Rasoi Ch. 32.28 on NH-1 in the State of Haryana	1	0	0	77.97	Haryana
77.	Four laning of Kaithal-Rajasthan border	65	166.25	0	1393	Haryana
78.	Four Laning of Aurangabad-Yedishi	211	190.2	0	1871.34	Maharashtra
79.	Thirumayam-Manamadurai Section	226	77.72	0	401.11	Tamil Nadu
80.	Jaisalmer-Barmer	15	131.41	0	482.27	Rajasthan
81.	Jodhpur-Barmer Section of Package-I	112	85.61	0	264.72	Rajasthan
82.	Jodhpur-Barmer Section of Package-II	112	74.1	0	206.12	Rajasthan
83.	2 Laning with paved shoulders Chappra-Rewaghat—Muzaffarpur Section of NH-102 (Km. 1.30 to Km. 73.08)	102	73.08	0	415.71	Bihar

APPENDIX XVI

MEMORANDUM NO. 147

Subject: Request for dropping of assurance given in reply to Starred Question No. 427 dated 07 August, 2014 regarding "NHs Projects under PPP Mode".

On 07 August, 2014 Shri Ram Kumar Sharma Kushwaha and Shri M. Murali Mohan, M.Ps. addressed a Starred Question No. 427 to the Minister of Road Transport and Highways. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Road Transport and Highways within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Road Transport and Highways *vide* O.M. No. H-11016/20/2014-H dated 15 October, 2014 have requested to drop the assurance on the following grounds:—

"That the monitoring of implementation of PPP projects and interaction with other stakeholders are an on-going process and are being done since beginning. Since such monitoring does not pertain to any specific project and is meant for all highway projects, being implemented on PPP mode, no specific outcome can be reported to the House. In view of the position explained above, it is requested that the reply given by this Ministry in response to the Lok Sabha Starred Question No. 427 on 07.08.2014 may please be treated as final and the assurance may please be deleted."

4. In view of the above, the Ministry, with the approval of Minister of Road Transport & Highways, have requested to drop the above assurance.

The Committee may consider.

DATED: 17.7.2015

NEW DELHI:

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
LOK SABHA STARRED QUESTION NO. 427
ANSWERED ON 07.08.2014

NHs Projects under PPP Mode

*427. SHRI RAM KUMAR SHARMA:

SHRI M. MURALI MOHAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the details of the guidelines/norms laid down for construction of National Highways (NHs) under Public-Private Partnership (PPP) mode;

(b) the details of the projects executed/being executed under PPP mode and their present status thereof;

(c) whether all stakeholders including States were/are being consulted before undertaking projects under PPP mode, if so, the details thereof;

(d) whether the Government has come across certain bottlenecks in execution of projects under PPP mode especially with regard to framework and rigidities in contractual arrangements etc. and if so, the details thereof along with the measures taken/proposed to be taken to address the issue; and

(e) the mechanism put in place by the Government to monitor the physical and financial progress of the projects taken under PPP mode?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (e) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (e) OF LOK SABHA STARRED QUESTION NO. 427 ANSWERED ON 07TH AUGUST, 2014 ASKED BY SHRI RAM KUMAR SHARMA KUSHWAHA AND SHRI M. MURALI MOHAN REGARDING 'NHs PROJECTS UNDER PPP MODE'

(a) Ministry of Finance, Department of Economic Affairs has laid down Guidelines for Formulation, Appraisal and Approval of Central Sector Public-Private Partnership (PPP) projects. These extensive guidelines are followed by the Ministry of Road Transport & Highways (MoRT&H) and National Highways Authority of India (NHAI) for appraisal and approval of National Highways (NHs) projects being implemented through PPP mode. An Inter-ministerial PPP Appraisal Committee

(PPPAC) has been set up for appraisal of such projects. The Ministry of Finance is responsible for examining the concession agreements from the financial perspective while a PPP Appraisal Unit (PPPAU) in the Planning Commission undertakes a detailed appraisal of each project. MoRT&H/NHAI identifies the projects to be taken up through PPP mode and undertakes preparation of feasibility studies, project agreements, etc. with the assistance of legal, financial and technical experts. The proposal is first submitted for in-principle clearance of PPPAC. After the 'in principle' clearance, MoRT&H/NHAI invites expressions of interest in the form of Request For Qualification (RFQ) which is followed by short listing of pre-qualified bidders. After formulating the draft Request For Proposal (RFP), MoRT&H seeks clearance of PPPAC before inviting the financial bids. Based on the recommendations of PPPAC, the final approval for a project is granted by the competent authority.

(b) Details of completed NH projects executed on PPP mode are placed at Annexure-I and details of NH projects being implemented under PPP mode by NHAI along with their present status is placed at Annexure-II.

(c) Projects are taken up after approval of PPPAC having representations of Ministry of Finance, MoRT&H, Planning Commission and Ministry of Law & Justice. No specific consultation is held with the State Government before undertaking NH projects under PPP mode. However, during the conceptual stages of NH projects, irrespective of the fact whether the project is proposed for implementation under PPP mode or otherwise, due consultation is made with the concerned State Governments and the details of improvements proposed as part of the project like Bypasses, structures, re-alignment, etc. are provided to the State Government in due course for their examination and comments and inputs received from the State Government are taken into consideration while finalizing the detailed Project Report/Feasibility Report. An umbrella State Support Agreement has been signed with most of the States and Union Territories to facilitate the implementation of the project through co-ordinated efforts. A high powered committee under Chief Secretary of the State has been constituted for resolving pre-construction issues in most of the States. Regional offices of MoRT&H/NHAI have been set up in different States for close monitoring of projects and performance of the concessionaire/contractors and co-ordination with the State Government.

(d) Details of identified bottlenecks in execution of projects faced by NHAI under PPP mode and measures taken by MoRT&H/NHAI to address these issues are placed at Annexure-III.

(e) Each NH project being implemented on PPP mode is monitored at every stage of its life cycle on parameters and formats defined by Government by MoRT&H/NHAI through its Regional Offices across the country during development, construction and operation and Maintenance phases mainly through a web based system. Monitoring and supervision of construction, operation and maintenance of any NH project is undertaken by an Independent Engineer selected by NHAI through a transparent process. Close interaction are being done with all stakeholders including Ministry of Railways, Ministry of Environment & Forests, and State Government/ Local Bodies for resolution of issues hindering progress.

Details of Completed NH Projects Executed on PPP Mode

Sl. No.	Name of the Project	NH No.	Total Length (in km)	Mode	TPC (Rs. in crore)	Concessionaire/ Implementing Agency	Date of completion	State
1	2	3	4	5	6	7	8	9
1.	Nandigama-Vijayawada	9	35	BOT	138.65	CIDBI Malaysia	Jun-2004	Andhra Pradesh
2.	Ankapalli-Tuni	5	58.947	Annuity	283.2	GMR-Tuni-Ankapalli Express Ltd.	Jan-2005	Andhra Pradesh
3.	Tuni-Dharmavaram (AP-16)	5	47	Annuity	231.9	Andhra Expressway Limited	Aug-2005	Andhra Pradesh
4.	Dharmavaram-Rajahmundry (AP-15)	5	53	Annuity	206	Rajahmundry Expressway Ltd.-Gammon (JV)	Mar-2005	Andhra Pradesh
5.	Nellore Bypass	5	17.166	Annuity	143.2	Consortium of Soma Enterprises & Navayuga Engg. Co. Ltd.	Sep-2004	Andhra Pradesh
6.	Nellore-Tada (AP-7)	5	110.517	BOT	621.35	CIDBI Malaysia	Dec-2003	Andhra Pradesh
7.	Farukhanagar to Kottakata (NS-2/AP-3)	7	46.16	BOT	255	GMR Energy Ltd. & GMR Infrastructure Ltd. Consortium (GMR Jadcherla Expressways Pvt. Ltd.)	Feb-2009	Andhra Pradesh
8.	Farukhanagar to Kotakatta (NS-2/AP-4)	7	55.74	BOT	302	Larsen & Toubro Ltd. (L & T Western Andhra Tollways Pvt. Ltd.)	Mar-2009	Andhra Pradesh

9.	Islam Nagar to Kadthal (NS-2/BOT/AP-7)	7	53.01	Annuity	546.83	Patel-KNR (JV)	Aug-2010	Andhra Pradesh
10.	Armur to Kadloor Yellareddy (NS-2/AP-I) (Approved Length 60.25)	7	59	BOT	390.56	Navayuga KPCL Consortium	Jun-2013	Andhra Pradesh
11.	Kadloor Yellareddy to Gundla Pochampalli (NS-2/BOT/AP-2)	7	85.74	Annuity	490	GMR Infrastructure Ltd. -GMR Energy Ltd. Consortium	Mar-2009	Andhra Pradesh
12.	Hyderabad Bangalore section (NS-2/BOT/AP-5)	7	74.65	Annuity	592	IL & FS CTNL Consortium (Andhra Pradesh Expressway Ltd.)	Nov-2009	Andhra Pradesh
13.	MH/AP border to Islam Nagar (NS-2/BOT/AP-6)	7	54.6	Annuity	360.42	SOMA-Avinash Consortium	Aug-2010	Andhra Pradesh
14.	Kadal to Armur (NS-2/BOT/AP-8)	7	31	Annuity	271.73	Hindustan Construction Company Ltd.	Nov-2009	Andhra Pradesh
15.	Hyderabad-Yadgiri (Approved Length 30)	202	35.65	BOT	388	Sadbhav Engineering Ltd. (Hyderabad-Yadgiri) Tollways Pvt. Ltd.)	Dec-2012	Andhra Pradesh
16.	Hyderabad-Vijayawada	9	181.63	BOT	1740	GMR-Punj LLOYD Consortium (GMR-Hyderabad Vijayawada Expressway Pvt. Ltd.)	Mar-2013	Andhra Pradesh

1	2	3	4	5	6	7	8	9
17.	Kosi Bridge including approaches and Guide Bond & Afflux Bond (BR-5)	57	10.63	Annuity	418.04	Gammon India Ltd.-GIPL Consortium	Jan-2012	Bihar
18.	Durg Bypass	6	18	BOT	70	Shakti Kumar M. Sancheti Ltd.	Jan-2001	Chhattisgarh
19.	End of Durg Bypass- Chhattisgarh/ Maharashtra Border	6	82.685	BOT	464	Ashoka-IDFC Consortium	Dec-2012	Chhattisgarh
20.	Badarpur Elevated Highways	2	4.4	BOT	340	BFTL	Nov-2010	Delhi (2.7)/ Haryana (1.7)
21.	Delhi-Gurgaon Section (Access Controlled 8/6 Lane)	8	27.7	BOT	710	Jaiprakash Industries Ltd.-DS Constt. Ltd.	Jan-2008	Delhi (9.7)/ Haryana (18)
22.	Rajkot Bypass & Gondal Jetpur (Package-VII)	8B	36	BOT	388.09	West Gujarat Expressway Ltd.	Mar-2008	Gujarat
23.	Vadodara to Bharuch Package BOT-1 (Six lane)	8	83.3	BOT	660	Larsen & Toubro Badodara Bharuch Tollway Limited	Sep-2009	Gujarat
24.	Bharuch to Surat Package BOT-II (Six lane) 48.32 (Six lane completed) 16.68 (Four lane completed)	8	65	BOT	492	IDAA Infrastructure Pvt. Ltd.	Sep-2009	Gujarat

25.	Panipat Elevated Highway (Six Lane)	1	10	BOT	270	Larsen & Toubro Ltd.	Jun-2008	Haryana
26.	Panipat-Rohtak (Approved Length 73 Km)	71A	80.858	BOT	807	Sadbhav Engineering Ltd.	Jan-2014	Haryana
27.	Zirakpur-Parwanoo	22	28.69	BOT	295	Jaiprakash Associates-(Himalayan Expressway Pvt. Ltd.)	Mar-2012	Haryana (20)/Himachal Pradesh (6.69)/Punjab (2)
28.	Ambala-Zirakpur	21, 22	36	BOT	298	GMR Energy Ltd. & GMR Infrastructure Ltd. Consortium	Mar-2009	Haryana (6)/Punjab (30)
29.	Elevated Highway from Silk board junction to electronic city junction	7	9.98	BOT	450	SOMA-NCC-MAYTAS Consortium	Jan-2010	Karnataka
30.	Maharashtra Border-Belgaum	4	77	Annuity	332	North Karnataka Expressway Pvt. Ltd. (Consortium of IL & FS - Punj Lloyd - CTNL)	Oct-2004	Karnataka
31.	Tumkur - Neelmangala	4	32.5	BOT	155	Jas Toll Road Co. Ltd. (Consortium of Jayaswals - Ashoka Buildcon-SERI Intl.)	Dec-2003	Karnataka
32.	AP/Karnataka border-Nandi Hill crossing & Devenhalli to Meenu Kunte Village	7	61.38	Annuity	402.8	Patel - KNR Infrastructure Pvt. Ltd. (JV)	Dec-2009	Karnataka
33.	Bangalore-Hoskote-Mudbagal Section	4	79.724	BOT	565	Lanco Hoskote Highway Pvt. Ltd.	Jun-2011	Karnataka

1	2	3	4	5	6	7	8	9
34.	Bangalore-Neelamangala (Six lane)	4	19.5	BOT	445	Navyuga Engineering Co. Ltd.	Dec-2010	Karnataka
35.	Bijapur - Hungund Section (Approved Length 194 Km)	13	97.22	BOT	748	SEL-MCL Consortium	Apr-2012	Karnataka
36.	Hungund-Hospet (Approved Length 194 Km)	13	97.89	BOT	946	GMR-OSE Consortium	Mar-2014	Karnataka
37.	Neelamangala Junction on NH-4 with NH-48 to Devihalli	48	81	BOT	441	Lanco Devihalli Highways Pvt. Ltd.	May-2012	Karnataka
38.	Thrissur to Angamali (KL-I)	47	40	BOT	312.5	KMC Construction Ltd. -SREI (JV) [Guruvayoor Infrastructure Pvt. Ltd.]	Nov-2011	Kerala
39.	Lakhnadon to MP/MH Border (NS-1/BOT/MP-2)	7	40.11	Annuity	263.17	Navabharat-Ferro Alloys Ltd.(Malaxmi Highways Pvt. Ltd.)	Jan-2014	Madhya Pradesh
40.	Gwalior Bypass (NS-1/BOT/MP-1)	75, 3	42	Annuity	300.93	Ramky-Era-Shriram Consortium	Jun-2013	Madhya Pradesh
41.	Lakhnadon to MP/MH Border (NS-1/BOT/MP-3)	7	27.73	Annuity	407.6	Sadbhav-SREI (JV)	Jan-2014	Madhya Pradesh
42.	Guna Bypass	3	14	BOT	46	Guna Infrastructure Ltd.	Dec-2007	Madhya Pradesh

43.	Indore-Khalghat	3	80	BOT	472	Oriental Structural Engineers Pvt. Ltd.— Delhi Brass Consortium	Sep-2009	Madhya Pradesh
44.	Khalghat- MP/Maharashtra Border	3	82.8	BOT	549	Navyuga Engineering Co. Ltd.	May-2011	Madhya Pradesh
45.	Satara-Kagal	4	133	BOT	600	MSRDC Ltd. Mumbai	Mar-2006	Maharashtra
46.	Pune-Khed	50	30	BOT	127.6	IRB-Madhujaya Consortium	—	Maharashtra
47.	Kondhali - Telegaon	6	50	BOT	212	Oriental Structural Engineers Pvt. Ltd.- Delhi Brass Consortium	Mar-2009	Maharashtra
48.	Dhule - Pimpalgaon	3	118	BOT	556	IRCON-SOMA Consortium	Mar-2010	Maharashtra
49.	Gonde-Vadape (Thane)	3	100	BOT	579	Gammon India Ltd.- Sadbhav-Billimoria Consortium	May-2011	Maharashtra
50.	MP/Maharashtra Border-Dhule	3	88.79	BOT	835	Hindustan Construction Company Ltd. -Laing- Sadbhav Consortium	Mar-2013	Maharashtra
51.	Chhattisgarh/ Maharashtra Border- Wainganga Bridge	6	80	BOT	424	Ashoka-IDFC Consortium	Sep-2010	Maharashtra
52.	2-Laning of Shilong-Bypass	40 & 44	48.76	Annuity	226	GR-Chetak(JV)	Mar-2014	Meghalaya
53.	Amritsar - Wagha border	1	35.93	Annuity	205.88	Rohan Builders Pvt. Ltd.-Rajdeep Buildcon Pvt. Ltd.- IDFC Ltd. Consortium	Oct-2010	Punjab

1	2	3	4	5	6	7	8	9
54.	Jalandhar-Amritsar	1	49	BOT	263	IVRCL Infrastructure Projects Ltd.	Oct-2010	Punjab
55.	Kurali - Kiratpur	21	42.9	BOT	309	BSCPL-C & C Consortium	Jul-2011	Punjab
56.	Mahapura (near Jaipur) - Kishangarh (6 Lane)	8	90.38	BOT	644	Consortium of GVK International-BSCPL	Mar-2005	Rajasthan
57.	ROB at Kishangarh	8	1	BOT	18	MSK Projects (I) Ltd.	Feb-2000	Rajasthan
58.	Bharatpur-Mahua	11	57	BOT	250	Madhucon Projects Ltd. - SREI	Mar-2009	Rajasthan
59.	Mahua-Jaipur	11	108	BOT	483	JMTPL(I) Corporation Project	Sep-2009	Rajasthan
60.	Palanpur to Swaroopganj (Rajasthan-42 km & Gujarat-34 km)	14	76	Annuity	498	Larsen & Toubro Ltd., ECC Division	May-2009	Rajasthan[42]/Gujarat[34]
61.	Tambaram-Tindivanam	45	93	Annuity	375	Tambaram-Tindivanam Expressway Pvt. Ltd. (Consortium of GMR Consortium & UE Malaysia)	Jan-2005	Tamil Nadu
62.	Tindivanam-Ulundurpet (Pkg -VI-A)	45	72.9	BOT	480	GMR Infrs. Ltd.-GMR Energy Ltd.(GMR Ulundurpet Expr. Pvt. Ltd.)	Jul-2009	Tamil Nadu
63.	Ulundurpet-Padalur (Pkg-VI-B)	45	93.89	BOT	460	IJM - Sapoorji Pallonji (JV) (Trichy tollway Pvt. Ltd.)	Sep-2009	Tamil Nadu

64.	Padalur-Trichy (Pkg - V I-C)	45	38.427	BOT	320	Navayuga-Indu-Abhisek Consortium (Indu Navayuga Infrs. Pvt. Ltd.)	Apr-2010	Tamil Nadu
65.	Krishnagiri to Thopurghat (NS-2/TN-1)	7	62.5	BOT	372.7	Larsen & Toubro Ltd. (M/S L & T Krishnagiri Thopurghat Toll Road Pvt. Ltd.)	Jan-2009	Tamil Nadu
66.	Salem to Karur (NS-2/TN-2)	7	41.55	BOT	253.5	MVR - MRK - JTEC (JV) [MVR] infrastructure & Tollway Pvt. Ltd.]	Aug-2009	Tamil Nadu
67.	Salem to Karur (NS- 2/TN-3)	7	33.48	BOT	205.6	Reliance Energy Ltd. [NK Toll Road Ltd.]	Aug-2009	Tamil Nadu
68.	Karur to Madurai (TN-4)	7	68.13	BOT	327.2	Madhucon Projects Ltd.-SREI [TN(DK) Expressways Ltd.]	Nov-2009	Tamil Nadu
69.	Karur to Madurai (TN-5)	7	53.03	BOT	283.5	Reliance Energy Ltd. [DS Toll Road Ltd.]	Sep-2009	Tamil Nadu
70.	Salem to Kerala Border Section (TN-6)	47	53.54	BOT	469.8	IVRCL Infrastructure Projects Ltd. (Salem Tollways Ltd.)	Apr-2010	Tamil Nadu .
71.	Salem to Kerala Border Section (TN-7)	47	48.51	BOT	379.8	IVRCL Infrastructure Projects Ltd. (Kumar Palayam Tollway Ltd.)	Aug-2009	Tamil Nadu
72.	Pondicherry - Tindivanam	66	38.61	BOT	285	Maytas-NCC Consortium	Dec-2011	Tamil Nadu
73.	Trichy-Dindigul	45	88.273	BOT	576	Reliance Energy Limited	Jan-2012	Tamil Nadu
74.	Madurai-Arupukottai-Tuticorin	45B	128.16	BOT	629	Madhucon Projects Ltd.-SREI-Madhucon granites Ltd (JV)	Dec-2011	Tamil Nadu

1	2	3	4	5	6	7	8	9
75.	Salem-Ulundurpet (BOT-1/TN-06)	68	136.357	BOT	941	Reliance Energy Limited	Oct-2013	Tamil Nadu
76.	Gorakhpur Bypass	28	32.6	Annuity	600.24	Gammon india Ltd.-GIPL-ATSL Consortium	Apr-2012	Uttar Pradesh
77.	Bara to Orai	2, 25	62.8	Annuity	465	NCC-KMC Consortium	Mar-2011	Uttar Pradesh
78.	Jhansi to Lalitpur (NS-1/BOT/UP-3)	26	49.3	Annuity	276.09	Gayatri-IDFC Consortium	Dec-2011	Uttar Pradesh
79.	Meerut-Muzaffarnagar	58	79	BOT	359	Nagarjuna Construction Co. Ltd. 7 MAYTAS Consortium	Aug-2011	Uttar Pradesh
80.	Sitapur-Lucknow	24	75	BOT	322	Apollo (UK)-JLI (UK)-DSC(Indian)-LOR (UK) Consortium	Jan-2012	Uttar Pradesh
81.	Agra-Bharatpur	11	45	BOT	195	Oriental Structural Engineers Pvt. Ltd.-Delhi Brass Consortium	Jun-2009	Uttar Pradesh [24.75]/ Rajasthan [20.25]
82.	Panagarh-Palsit	2	64.457	Annuity	350	Gamuda Malaysia-WCT Malaysia	Jun-2005	West Bengal
83.	Palsit - Dankuni	2	65	Annuity	432.4	Consortium of Gomuda (Malaysia) & WCT Engineering (Malaysia)	Jul-2005	West Bengal
84.	Vivekananda Bridge and Approach	2	6	BOT	641	SVBTG Consortium of Pacific Alliance Inc-PBIDC - STRADEC Inc-CES & L&T	Jun-2007	West Bengal

Details of NH Projects being Implemented under PPP mode By NHAI alongwith present Status

Sl. No.	Project Name	NH NO.	Total Length	Completed Length	Mode	TPC (Rs. in Crore)	Concessionaire/ Implementing Agency	Start Date	Date of Completion as per contract	Estimated Completion Date	State
1	2	3	4	5	6	7	8	9	10	11	12
1.	Vijayawada-Gundugolanu Section	5	103.59	0	BOT	1684	Gammon Infrastructure Projects Ltd.	Appointed date yet to be declared			Andhra Pradesh
2.	Six Laning of Nellore-Chilikaluripet	5	183.52	131.89	BOT	1535	KMC-BSCPL Consortium	Nov-2011	May-2014	May-2015	Andhra Pradesh
3.	Six-Laning of Gundugolanu Rajahmundry	5	120.741	0	BOT	1617	IVRCL Assests & Holding Limited	Termination of contract for failure to furnish the PBG			Andhra Pradesh
4.	Six-Laning of Anandapuram-Visakhapatnam-Anakapalli	5	56.222	0	BOT	839	Transstroy (India) Ltd.-OJSC Corporation Transstroy-Consortium	Termination of the contract			Andhra Pradesh
5.	Chilikaluripet-Vijayawada (Six lane)	5	82.5	64	BOT	572.3	IJM Corporation Berhad-IDFC Ltd.	May 2009	Oct-2011	Jun-2015	Andhra Pradesh
6.	Vijayawada-Machilipatnam	9	64.611	0	BOT	606	Madhucon Projects Ltd.				Andhra Pradesh
7.	Kudapa-Mydukur-Kurnool	18	188.752	162.95	BOT	1585	KMC Construction Ltd.-IVRCL Consortium	Nov-2010	May-2013	Dec-2014	Andhra Pradesh

1	2	3	4	5	6	7	8	9	10	11	12
8.	Patna-Muzaffarpur	19 & 77	63	50.61	Annuity	671.3	Gammon Infrastructure Ltd.	Aug-2010	Feb-2013	Dec-2014	Bihar
9.	4-Laning of Khagaria-Bakhtiarapur	31	112.982	0	BOT	1635.33	Navayuga Engineering Company Ltd.		Terminated		Bihar
10.	2-Laning with PS Khagaria-Purnea	31	140	135.2	Annuity	664	Punj Lloyd Infrastructure Ltd.	May-2011	Feb-2014	PCOD dt 04.11.2013	Bihar
11.	Patna-Bakhtiarapur	30	50.6	37.65	BOT	574	BSC-C & C (JV)	Sep-2011	Mar-2014	Aug-2014	Bihar
12.	2-Laning with PS Motihari-Raxaul (Approved Length 67 Km)	28A	68.79	24.72	BOT	375.09	Tantia-Jiangsu (JV)	Oct-2011	Apr-2014	Mar-2015	Bihar
13.	2-Laning of Forbesganj-Jogwani(Approved Length 13 Km)	57 A	9.258	1	Annuity	73.55	GPT-RDS Consortium Ltd.		Terminated		Bihar
14.	2-Laning with PS Gopalganj Chapra	85	92	12	Annuity	325	Abhijeet Infrastructure Ltd.		Terminated		Bihar
15.	4-Laning of Chapra-Hajipur (Approved Length 153 Km)	19	65	24.2	Annuity	575	Madhucon Projects Ltd.	Jan-2011	Jul-2013	Mar-2015	Bihar
16.	Patna-Buxar	30 & 84	124.85	0	BOT	1129.11	Gammon Infrastructure Projects Ltd.				Bihar

17.	2-Laning of Muzaffarpur-Sonbarsa (Approved Length 89 Km)	77	86	71	Annuity	511.54	BSCPL-C&C(JV)	May-2011	Nov-2013	Sep-2014	Bihar
18.	2-Laning of Mokama-Munger (Approved Length 70 Km)	80	69.27	60.482	Annuity	351.54	BSCPL-C & C Consortium	May-2011	May 2013	PCOD dt 20.01.2013	Bihar
19.	2-Laning with paved shoulder of Muzaffarpur-Barauni	28	107.56	89.5	BOT	356.4	KNR	Jul-2012	Jul-2014	Jul-2014	Bihar
20.	Varanasi-Aurangabad	2	192.4	31.97	BOT	2848	Isolux-Soma Consortium	Sep 2011	Mar 2014	Dec-2015	Bihar [135]/Uttar Pradesh [57.4]
21.	Six-Laning of Aurangabad-Barwa Adda	2	221.346	0	BOT	2340	KMC Constructions Ltd.		Terminated		Bihar[70]/Jharkhand [151.346]
22.	4-Laning of Raipur-Bilaspur	200	126.525	0	BOT	1216.03	IVRCL Assets Holding Ltd.		Terminated		Chhattisgarh
23.	Four laning of Orissa/Chhattisgarh Border-Aurang Section	6	150.4	0	BOT	1232	BSCPL Infrastructure Limited	Feb-2013	Aug-2015	Aug-2015	Chhattisgarh
24.	Aurang-Raipur	6	43.485	43.07	BOT	190	Apollo(UK)-JLI(UK)-DSC (Indian)-LOR(UK) Consortium	Apr-2006	Jan-2009	Aug-2014	Chhattisgarh

1	2	3	4	5	6	7	8	9	10	11	12
25.	4/6-Laning of Maharashtra/Goa Border-Panaji Goa/KNT Border	17	139	0	BOT	1872	IVRCL Infrastructure & Projects Ltd.	Project has been cancelled			Goa
26.	Panaji-Goa/ Karnataka Border	4 A	69	0	BOT	471	IRB-MRM Consortium	Project has been cancelled			Goa
27.	Ahmedabad to Vadodara Section	8	102.3	30.8	BOT	2125.24	IRB Infrastructure Ltd.	Jan-2013	Dec-2015	Dec-2015	Gujarat
28.	Samaikhiali-Gandhidham	8 A	56.16	51	BOT	805.39	Larsen & Toubro Ltd.	Sep-2010	Mar-2013	Dec-2014	Gujarat
29.	Gujarat/Maharashtra Border-Surat-Hazira Port Section	6	132.9	120.55	BOT	1509.1	Isolux-Soma Consortium (JV)	Mar-2010	Sep-2012	Dec-2014	Gujarat
30.	4-laning of Jetpur-Somnath Section of NH-8D (approved length 127.6)	8 D	123.45	85.68	BOT	828	IDFC-PLUS Expressway Berhad Consortium	Mar-2012	Sep-2014	Mar-2015	Gujarat
31.	4-Laning of Ahmedabad to Godhara (Approved Length 210 Km)	59	117.6	116.45	BOT	1008.5	ESSEL Infra & CR-18 Consortium	Dec-2010	Jun-2013	Jul-2014	Gujarat
32.	4-Laning of Godhara to Gujarat/MP Border (Approved Length 210 Km)	59	87.285	82.94	BOT	785.5	BSPCL Ltd.	Mar-2011	Aug-2013	Dec-2014	Gujarat

33.	Kandla-Mundra Port (Approved Length 73 Km)	8 A	71.4	37.77	BOT	953.88	Reliance Infra Projects Ltd.	Jan-2011	Jul-2013	Nov-2014	Gujarat
34.	Surat-Dahisar (Six lane)	8	239	237.7	BOT	1693.75	IRB Infrastructure Developers Ltd.-Deutsche Bank AG	Feb-2009	Aug-2011	Jul-2014	Gujarat [118.2]/Maharashtra [120.77]
35.	4-Lanning of Kaithal-Rajasthan border	65	166.25	0	BOT	1393	IRB Infrastructure Developers Ltd.				Haryana
36.	4-Laning of Rohtak-Jind (Approved Length 45 Km)	71	48.6	0	BOT	283.25	Vijai Infrastructure Ltd.	Oct-2013	Oct-2015	Oct-2015	Haryana
37.	4-Laning of UP/Haryana Border-Yamunanagar-Saha-Barwala-Panchkula	73	107	0	BOT	934.94	Gammon Infrastructure Projects Ltd.		Mutually terminated		Haryana
38.	Rohtak-Bawal (Approved Length 97 Km)	71	83.65	83.65	BOT	650	JMC-SREI (JV)	May-2011	Nov-2013	COD dated 24.08.2013	Haryana
39.	4-Laning of Punjab/Haryana Border-Jind	71	68	0	BOT	438.75	Unity Infraprojects Ltd.				Haryana

1	2	3	4	5	6	7	8	9	10	11	12
40.	Delhi/Haryana Border to Rohtak	10	63.49	63.43	BOT	486	KCT- ERA consortium	May- 2008	May- 2010	Dec.- 2014	Haryana
41.	4-Laning of Rohtak- Hissar Section	10	98.81	0	BOT	959.25	Sadbhav Engg. Limited				Haryana
42.	Panipat- Jalandhar (Six lane)	1	291	232.55	BOT	2288	Isolux Corsan Concessionnes Sa-Corsan Corviam Constructions SA- Soma Enterprise Ltd.	May- 2009	Nov.- 2011	Mar.- 2015	Haryana [116]/ Punjab [175.1]
43.	Gurgaon- Kotputli Jaipur (Six lane)	8	225.6	169.5	BOT	1673.7	Emirates Trading Agency LLC-KMC Construction Ltd.	Apr.- 2009	Oct.- 2011	Dec.- 2015	Haryana [64.3]/ Rajasthan [161.3]
44.	Delhi- Agra (Approved Length 180.3 Km)	2	179.5	7.5	BOT	1928.22	Reliance Infrastructure Ltd.	Oct.- 2012	Apr.- 2015	Apr.- 2015	Haryana [74]/Uttar Pradesh [105.5]
45.	Four Laning- of Kiratpur- Ner Chowk Section	21	84.32	0	BOT	1916.79	IL & FS Transportation Networks Ltd.	Nov.- 2013	Nov.- 2016	Nov.- 2016	Himachal Pradesh
46.	Jammu - Udhampur	1 A	65	53	Annuity	1813.76	Shaboorji & Palonji Co. Ltd.	Jun.- 2011	Jun.- 2014	Jun.- 2014	Jammu and Kashmir
47.	Srinagar to Banihal	1 A	67.76	8.1	Annuity	1100.7	Ramkey Infra and JPTEG	Jun.- 2011	Jun.- 2014	Dec.- 2014	Jammu and Kashmir

48.	Quazigund-Banihal	1A	15.25	0	Annuity	1987	Navyuga Engineering Co. Ltd.	Jun.-2011	Jun.-2016	Jun.-2016	Jammu-Kashmir
49.	Chenani-Nashri	1A	12	0	Annuity	2159	IL & FS Transportation Networks Ltd.	May.-2011	May.-2016	May.-2016	Jammu-Kashmir
50.	4 Laning of Barhi-Hazaribagh (Approved Length 40 Km)	33	41.314	14	BOT	398	Abhijeet Infrastructure Ltd.-Corporate Ispat Alloy Ltd. (JV)	Feb.-2012	Feb.-2014	Sep.-2015	Jharkhand
51.	Hazaribagh-Ranchi	33	75	73.7	Annuity	625.07	ITNL-Punj Lloyd Ltd. (JV) (Hazaribagh Ranchi Express way Ltd.)	Aug.-2010	Jan.-2013	Oct.-2014	Jharkhand
52.	Ranchi-Rargaon-Jamshedpur	33	163.5	0	Annuity	1479	Madhucon Projects Ltd.	Dec.-2012	Jun.-2015	Jun.-2015	Jharkhand
53.	Six laning of Barwa Adda-Panagarh	2	122.88	0	BOT	1665	IL&FS Transportation Networks	Re-awarded Appointed date issued on 01.04.2014.			Jharkhand [43]/ West Bengal [79.88]
54.	Upgradation of Hyderabad-Bangalore Section (Upgradation on existing Six Lane)	7	22.12	22.12	BOT	680	Navayuga Engg. Co. Ltd.	Nov.-2010	Nov.-2012	July-2014	Karnataka
55.	4-Laning of Hospet-Bellary-Karnataka/AP Border	63	95.44	0	BOT	910.08	PNC Infratech Ltd.-BF Utility Ltd. Consortium L		Terminated		Karnataka

1	2	3	4	5	6	7	8	9	10	11	12
56.	4-Laning of Goa/Karnataka Border-Kundapur Section	17	187.24	0	BOT	1655.01	IRB Infrastructure Developers Ltd.				Karnataka
57.	MH/KNT Border Sangareddy	9	145	0	BOT	1266.6	L&T Infrastructure Development Projects Ltd.				Karnataka
58.	4-Laning of Hoskote- Dobbaspur	207	80.02	0	BOT	720.69	Transstroy- OJSC Consortium				Karnataka
59.	Hospet - Chitradurga	13	120.03	0	BOT	1033.66	Ramkey Infrastructure Ltd.		Terminate		Karnataka
60.	Chitradurga- Tumkur Bypass (Approved Length 145 Km.)	4	114	114	BOT	839	IRB Infrastructure Developer Ltd.	Mar.- 2011	Aug.- 2013	Jun.- 2014	Karnataka
61.	Belgaum- Dharwad (Approved Length 111 Km.)	4	80	79.36	BOT	480	Ashoka Buildcon	Dec.- 2010	Jun.- 2013	July- 2014	Karnataka
62.	4-Laning of Belgaum-Khanpur Section (Km. 0.00 to Km. 30.00) and 2-Laning with paved shoulders of Khanpur-Knt/Goa border (Km. 30.00 to Km. 84.120)	4A	81.89	0	BOT	359	GVR Infra Projects-RMN Infrastructure Ltd.	Mar.- 2011	Sept.- 2013	Dec.- 2016	Karnataka

63.	4-Laning of Mulbagal-Karnataka/AP border-Approved Length (11 Km.)	4	22.18	15	BOT	141.11	J.S.R. Construction Pvt. Ltd.	May-2013	May-2014	Jun.-2014	Karnataka
64.	Kundapur-Surathkal & Mangalore KNT/Kerala Border	17	90	54.75	BOT	671	Navayuga-KPCL Consortium	Sep.-2010	Mar.-2013	Jun.-2015	Karnataka
65.	Devihalli-Hassan (Approved) Length 73 Km.)	48	77.23	74.8	BOT	453	Larsen & Tourbo Ltd.	Dec.-2010	May-2013		Karnataka
66.	4-Laning of Walayar-Vadakkancherry section	47	54	25.1	BOT	682	KNR Constructions Ltd.	May-2013	Nov.-2015	Nov.-2015	Kerala
67.	4-Laning of Kannur Vengalem Kuttipuram (Package-I)	17	83.2	0	BOT	1366	KMC Construction Ltd.		Foreclosure of project due to non-execution of land/ROW		Kerala
68.	KNT/Kerala Border to Kanuur Section (Approved) Length 286.3)	17	126.6	0	BOT	1157.16	Transstroy-OJSC Consortium		Foreclosure/termination of concession agreement		Kerala
69.	4-Laning of Kannur Vengalem Kuttipuram (Package-II)	17	81.5	0	BOT	1312	KMC Construction Ltd.		Foreclosure of project due to non- execution of land/ROW		Kerala
70.	Charthalai-Ochira	47	83.6	0	BOT	1535	ISOLUX-SOMA		CA not signed-withdrawn		Kerala

1	2	3	4	5	6	7	8	9	10	11	12
71.	6-Laning of Vadakkancherry-Thrissure section	47	30	0	BOT	617	KMC Construction Ltd. - CR 18G Consortium	Feb.-2010	Oct.-2013	Mar.-2016	Kerala
72.	Jabalpur to Lakhanadone	7	80.82	0	BOT	776.76	Gannon Dunkerley & Co. Ltd.	Terminated-Bids reinvited			Madhya Pradesh
73.	4-Laning of Jabalpur-Katni-Rewa Section	7	225.686	0	BOT	1895.45	SOMA Tollways Pvt. Ltd.	Terminated			Madhya Pradesh
74.	4-Laning of Gwalior-Shivpuri	3	125.03	0	BOT	1055	Essel Infraprojects Ltd.	Yet to start			Madhya Pradesh
75.	4-Laning of Shivpuri-Dewas	3	330.21	0	BOT	2815	GVK Transportations Network Ltd.	Terminated			Madhya Pradesh
76.	Indore-Dewas (Approved Length 55 Km.)	3	45.05	38.08	BOT	325	DLF-Gayatri	Nov.-2010	May-2013	Dec.-2015	Madhya Pradesh
77.	Bhopal-Sanchi (Approved Length 40 Km.)	86Ex	53.78	14.37	Annuity	209	Pratibha Industries-Abhyuday Housing Construction Ltd.	Oct.-2011	Jan.-2013	Dec.-2015	Madhya Pradesh
78.	Indore-Jhabua-Gujarat/MP (Approved Length 168 Km.)	59	155.15	130	BOT	1175	IVRCL Infrastructure Projects Ltd.	Oct.-2010	Apr.-2013	Dec.-2014	Madhya Pradesh
79.	4-Laning of Obedullaganj-Betul Section	69	125	0	BOT	912	Transstroy (India) Ltd.	Pre-construction activities in progress			Madhya Pradesh

80.	4-Laning of Nagpur Betul	69	176.3	166	Annuity	2498.76	Oriental Structural Engineers Pvt. Ltd. Continental Engineers Ltd.	Feb.-2011	Aug.-2014	July-2015	Madhya Pradesh [120] Maharashtra [56.3]
81.	Gwalior-Jhansi	75	80	52.78	Annuity	604	DSC-Apollo consortium	Jun.-2007	Dec.-2009	Dec.-2015	Madhya Pradesh [68.5]/Uttar Pradesh [11.5]
82.	4-Laning from MP/ Maharashtra border to Nagpur I/C Kamptee Kanoon and Nagpur bypass	7	95	58.5	BOT	1170.52	Oriental Structural Engineers Ltd.	Apr.-2010	Jun.-2012	Mar.-2015	Maharashtra
83.	4-Laning of Amravati-Jalgaon	6	275.225	0	BOT	2537.81	L & T Infrastructure Development Projects Ltd.				Maharashtra
84.	4-Laning of Jalgaon-Maharashtra/Gujarat Border	6	208.844	0	BOT	1968.37	L & T Infrastructure Development Projects Ltd.				Maharashtra
85.	4-Laning of Khed-Sinnar Section	50	137.946	0	BOT	1348.2	IL&FS Transportation Networks Ltd.				Maharashtra
86.	4-Laning of Solapur-Yedishi Section of NH-211	211	100	0	BOT	972.5	IRB Infra				Maharashtra

1	2	3	4	5	6	7	8	9	10	11	12
87.	4-Laning of Aurangabad-Yedishi	211	190.2	0	BOT	1871.34	IRB Infrastructure Developers Ltd.				Maharashtra
88.	4-Laning of Solapur-Maharashtra/Karnataka Section	9	100.06	0	BOT	923.04	Coastal-SREI Consortium	Foreclosure/termination of CA			Maharashtra
89.	Pune-Satara (Approved Length 145 Km.)	4	140.35	67.7	BOT	1724.55	Reliance Infrastructure Ltd. JTEG Consortium	Oct-2010	Mar-2013	Dec-2014	Maharashtra
90.	Pimpalgaon-Nasik-Gonde	3	60	58	BOT	940	Larsen & Tourbo Ltd. - ABL Consortium	Jan-2010	Jul-2012	Jul-2014	Maharashtra
91.	Nagpur-Wainganga Bridge (Approved Length-60 Km.)	6	45.43	44.5	BOT	484.19	JMC Projects India Ltd.	Apr-2012	Oct-2014	Oct-2014	Maharashtra
92.	Talegaon-Amravat (Approved Length 58 Km.)	6	67.8	63.7	BOT	567	IRB-MRM Consortium	Nov-2009	Nov-2013	Dec-2014	Maharashtra
93.	Nagpur-Kondhali	6	40	39.84	BOT	168	Atlanta-SREI Consortium (JV)	Jun-2006	Dec-2008	Sep-2014	Maharashtra
94.	Pune-Sholapur Pkg-1 (Approved Length Pkg I & II 170 Km.)	9	110.05	107.4	BOT	1110	Navinya Buildcon-Atlantia Spa (JV)	Nov-2009	Mar-2012	Dec-2014	Maharashtra

95.	Pune-Sholapur Pkg-II (Approved Length I & II 170 Km.)	9	105	87	BOT	835	IL & FS Transportation Network Ltd.	Sep.- 2011	Jan.- 2014	Aug.- 2014	Maharashtra
96.	Panvel-Indapur	17	84	25	BOT	942.69	Supreme Infrastructure India Ltd.- Mahavir Road & Infrastructure Pvt. Ltd.—China State Construction Engg. Hongkong Ltd.	Dec.- 2011	Jun.- 2014	Dec.- 2015	Maharashtra
97.	4-Laning of Solapur Bijapur	13	110.542	0	BOT	1002.48	Sadbhav Engineering Limited		Foreclosed		Maharashtra (35)/ Karnataka (75.542)
98.	2-Laning of Jowai-Meghalaya/ Assam Border (Approved length 109 Km.)	44	102	0	BOT	390	Simplex Infrastructure Ltd.				Meghalaya
99.	Jorbat-Barapani	40	61.8	41.8	Annuity	536	ILFS- Ramkey	Jan.- 2011	Jan.- 2014	Dec.- 2014	Meghalaya
100.	40-Laning of Cuttak-Angul	42	112	0	BOT	1123.69	Ashoka Buildcon		Foreclosed		Odisha
101.	4-Laning of Angul- Sambalpur	42	153	0	BOT	1220.32	Abhijit Roads Ltd.		Terminated		Odisha

1	2	3	4	5	6	7	8	9	10	11	12
102.	Rehabilitation and Upgradation to Birmitrapur to Barkote (4 Lane-75.66 Km)- (2 Lane-49.955 Km.)	23	125.6 15	0	BOT	778.15	Gammon Infrastructure Projects Limited		Terminated		Odisha
103.	Six Laning of Chandikhol-Jagatpur-Bhubaneswar (Approved Length 61 Km.)	5	67	50.1	BOT	1047	SREI-Simplex-Galfar Consortium (Shree Jagannath Expressway Pvt. Ltd.)	Dec.-2011	Jun.-2014	Jun.-2014	Odisha
104.	Bhubaneshwar-Puri (Approved Length 59 Km.)	203	67	54.44	BOT	500.29	KSS-Valecha (Bhubaneshwar Expressway Pvt. Ltd.)	Mar.-2011	Aug.-2013	Mar.-2015	Odisha
105.	Panikholi-Rimoli (Approved Length 106 Km.)	215	163	1.26	BOT	1410	Gayatri Projects Ltd.	May-2013	Oct.-2015	Oct.-2015	Odisha
106.	Sambalpur-Baragarh-Chhattisgarh/Odisha Border	6	88	75.04	BOT	909	Ashoka Buildcon Ltd. (Ashoka Sambalpur Baragarh Expressway Pvt. Ltd.)	Nov.-2011	May-2014	Sep.-2014	Odisha
107.	Rimoli-Roxy-Rajamunda (Approved Length 163 Km.)	215	96	8.3	BOT	586	MBL-SREI	July-2011	Jan.-2014	Dec.-2016	Odisha
108.	4-laning of Ludhiana-Talwandi Section	95	78	45	BOT	479	Essel Infra Projects Ltd.-Pan Indian Networks Ltd.	Mar.-2012	Sep.-2014	Dec.-2014	Punjab

109. Amritsar-Pathankot (Approved Length 101 Km.)	15	106	93.2	BOT	705	IRB-MRM Pvt. Ltd.	May-2010	Nov.-2012	Aug.-2014	Punjab
110. Kishangarh-Ajmer-Beawar	8	93.56	91.78	BOT	795	Isolux-Soma Consortium	Nov.-2009	May-2012	July-2014	Rajasthan
111. Reengus-Sikar	11	43.887	39.53	Annuity	333.51	G.R. Infraprojects Ltd.	Mar.-2012	Sep.-2014	Sep.-2014	Rajasthan
112. Jaipur-Reengus (Approved Length 52.65 Km.)	11	54	50.84	BOT	267.81	RIL-AAA-JTEG Consortium	Aug.-2010	Feb.-2013	COD for part length issued in July 2013	Rajasthan
113. Kota-Jhalawar	12	88.09	0	BOT	530.01	Keti Constructions Ltd.		Terminated		Rajasthan
114. Deoli-Kota	12	83	77.43	BOT	593	GVK Development Projects Pvt. Ltd.	Jan.-2011	July-2013	Aug.-2014	Rajasthan
115. Jaipur-Tonk-Deoli (Approved Length 148.77 Km.)	12	150	148	BOT	792.06	IRB-MRM Consortium	Jun.-2010	Dec.-2012	COD for part length issued in May, 2014	Rajasthan
116. Beawar-Pali-Pindwara (Approved Length - 246 Km.)	14	244.12	220	BOT	2388	L & T Infrastructure Development Projects Ltd.	Dec.-2011	Jun.-2014	Jun.-2014	Rajasthan
117. 2-Lane with paved shoulder with provision of Capacity Augmentation of Rajasthan Border-Fatehpur-Salasar Section	65	154.141	2.3	BOT	530.07	Galfar Engineering and Contracting SAOG				Rajasthan

1	2	3	4	5	6	7	8	9	10	11	12
118.	4-Laning of Rajsamand-Gangapur-Bhilwara	758	87.25	8	BOT	677.79	Sadbhav Engineering Limited				Rajasthan
119.	4-Laning of Gomti Chauraha-Udaipur	8	79.31	22	BOT	914.5	Sadbhav Engineering Limited	Apr.-2013	Oct.-2015	Oct.-2015	Rajasthan
120.	6-Laning of Kishangarh-Udaipur-Ahmedabad	79A, 79, 76 & 8	555.5	0	BOT	5387.3	GMR Infrastructure Ltd.	Agreement signed on 30.11.2011 Appointed date yet to be declared. Matter is subjudice.			Rajasthan (434.5)/Gujarat (121)
121.	Chengapalli to Coimbatore Bypass and End of Coimbatore Bypass to Tamil Nadu/Kerala Border	47	54.83	42.5	BOT	852	IVRCL Infrastructure & Projects Ltd.	Sep.-2010	Mar.-2013	Dec.-2014	Tamil Nadu
122.	New 4-Lane Elevated Road from Chennai Port-Maduravoyal	4	19	0	BOT	1655	Chennai Elevated Tollway Ltd.	Sep.-2010	Sep.-2013		Tamil Nadu
123.	Chennai-Tada (Six Lane)	5	43.4	23	BOT	353.37	Larsen & Toubro Ltd.	Apr.-2009	Oct.-2011	Dec.-2014	Tamil Nadu
124.	Walajapet-Poonamalee	46	93	0	BOT	1287.95	ESSEL Infra Projects Ltd.	Jun.-2013	Nov.-2015	Nov.-2015	Tamil Nadu
125.	6-Laning of Krishnagiri-Walajhapet section	46	148.3	142.6	BOT	1250	Larsen & Toubro Ltd.	Jun.-2011	Dec.-2013	Sep.-2014	Tamil Nadu

126. Trichy-Karur	67	79.7	70	BOT	516	Reliance Energy Limited	Jan.-2008	July-2010	PCOD on 22.02.2014	Tamil Nadu
127. 2-Laning of Dindigul-Perigulam-Theni-Kumili	220	134	81	Annuity	485	Transstroy-OJSC Consortium Ltd.	Sept.-2011	Aug.-2013	Feb.-2015	Tamil Nadu
128. 2-Laning of Krishnagiri-Tindivanam (Approved Length 170 Km.)	66	176.51	92.4	Annuity	624	Transstroy(I) Ltd.-Corporation Transstroy OJSC Consortium	Apr.-2012	Apr.-2014	Sep.-2014	Tamil Nadu
129. 2-Laning of Trichy-Karaikudi and Trichy Bypass (Approved Length 100 Km.)	210 & 67	110.372	88.5	Annuity	374	Transstroy Ltd.-OJSC Consortium	May-2011	May-2013	Dec.-2014	Tamil Nadu
130. Thanjarur-Trichy	67	56.49	56.49	BOT	280	Madhucon Projects Ltd.	Dec.-2006	Jun.-2009	PCOD on 11.05.2011	Tamil Nadu
131. 4-Laning of Coimbatore-Mettupalayam	67	53.93	0	BOT	592	Transstroy-OJSC Consortium		CA not signed-withdrawn		Tamil Nadu
132. 6-Laning of Hosur-Krishnagiri	7	59.87	56	BOT	535	Reliance Infrastructure Ltd.	Jun.-2011	Dec.-2013	Sep.-2014	Tamil Nadu
133. Tirupati-Tiruthani Chennai (Appro.-Lengh 125.5 Km.)	205	124.7	100.93	BOT	571	Transtroy-OJSC Consortium (JV)	Apr.-2011	Oct.-2013	Sep.-2014	Tamil Nadu (61.47) Andhra Pradesh (63.23)

1	2	3	4	5	6	7	8	9	10	11	12
134.	Jhansi to Lalitpur (NSI/BOT/UP-2)	25, 26	49.7	49.41	Annuity	355.06	Gayatri-IDFC Consortium	Mar.-2007	Sep.-2009	Aug.-2014	Uttar Pradesh
135.	Agra-Etawah Bypass	2	124.52	0	BOT	1207	Ramky Infrastructure Ltd.		Terminated		Uttar Pradesh
136.	Etawah-Chakeri (Kanpur)	2	160.2	92	BOT	1573	Oriental Structural Engineers Ltd.	Mar.-2013	Sep.-2015	Sep.-2015	Uttar Pradesh
137.	Ghaziabad-Aligarh (Approved Length 106)	91	126	104.5	BOT	1141	SREI-PNC-GALFAR Consortium	Feb.-2011	Aug.-2013	Sep.-2014	Uttar Pradesh
138.	Muradabad-Bareilly (Approved Length 112)	24	121	100	BOT	1267	IL & FS Transportation Ltd.	Apr.-2010	Jun.-2013	Mar.-2015	Uttar Pradesh
139.	Bareilly-Sitapur (Approved Length 134 Km.)	24	151.2	3.5	BOT	1046	ERA-SIBMOST	Mar.-2011	Sep.-2013	Dec.-2015	Uttar Pradesh
140.	2-Laning with PS Agra-Aligarh	93	79	72.7	BOT	250.5	JMC Project	Oct.-2012	Oct.-2014	Oct.-2014	Uttar Pradesh
141.	2-Laning with PS Kanpur-Kabrai	86	123	83.5	BOT	373.47	PNC	Jan.-2013	July-2014	July-2014	Uttar Pradesh
142.	2-Laning with PS Raebareilly to Allahabad	24B	119	27	BOT	291.36	Vijay Infrastructure Ltd.-Vijay Construction (JV)	July-2012	Jan.-2014	Dec.-2015	Uttar Pradesh

143. 2-Laning with PS Aligarh-Kanpur	91	268	0	BOT	723.68	Lanco Infratech Ltd.					Uttar Pradesh
144. Four laning of Meerut-Bulandshahar	235	66.482	0	BOT	508.57	C & C Constructions Limited		Terminated			Uttar Pradesh
145. 4-Laning of Lucknow-Sultanpur	56	125.9	0	BOT	1043.51	ESSAR-Atlanta (JV)		Terminated			Uttar Pradesh
146. Lucknow-Raebareli	24 B	70	68.5	Annuity	635.9	Essel Infraprojects Ltd.	July-2012	July-2014	Sep.-2014		Uttar Pradesh
147. 2-Laning with paved shoulder of Raebareli to Jaunpur	231	165.5	0	Annuity	569.38	PNC Infratech Ltd.					Uttar Pradesh
148. Muzaffarnagar-Haridwar (Approved Length 77 Km.)	58, 72	80	10.71	BOT	754	ERA-SIBMOST	Sep.-2011	Mar.-2013	Dec.-2015		Uttar Pradesh (21)/Uttaranchal (59)
149. 4-Laning of Kashipur Sitarganj Section	74	77.2	0	BOT	605.84	Galfar Engineering and Contracting SAOG					Uttarakhand (74.0)/Uttar Pradesh (3.2)
150. Rampur-Kathgodam	87	93.226	0	BOT	790	ERA Infra Engineering Ltd.-OJSC-SIBMOST (JV)		Terminated			Uttaranchal
151. Haridwar-Dehradun (Approved Length 69 Km.)	72	39	5	Annuity	478	ERA-SIBMOST(JV)	Nov.-2011	Oct.-2013	Dec.-2015		Uttaranchal

1	2	3	4	5	6	7	8	9	10	11	12
152.	4-Laning of Brahampore- Faraka	34	103	77.51	BOT	998.79	Hindustan Construction Company Ltd.	Feb.- 2011	Aug.- 2013	Dec.- 2014	West Bengal
153.	4-Laning of Faraka- Raiganj	34	103	61.95	BOT	1078.84	Hindustan Construction Company Ltd.	Feb.- 2011	Aug.- 2013	Jun.- 2015	West Bengal
154.	4-Laning of Raiganj- Dalkola	34	50	0	BOT	580.43	Hindustan Construction Company Ltd.	Feb.- 2011	Aug.- 2013	Dec.- 2015	West Bengal
155.	6-Laning of Dhankuni-Kharagpur Section	6	111.4	88.07	BOT	1396.18	Ashoka Buildcon Ltd.	Apr.- 2012	Sep.- 2014	Sep.- 2014	West Bengal
156.	Barasat- Krishnanagar	34	84	0	Annuity	867	Madhucon Projects Ltd.	Aug.- 2012	Feb.- 2015	Feb.- 2016	West Bengal
157.	Krishnanagar- Berhampore	34	78	36.5	Annuity	702.16	SEW Infra.	Feb.- 2012	July- 2014	Dec.- 2015	West Bengal
158.	4-Laning of Mahulia to Behragora to Kharagpur	33 & 6	127	0	BOT	940	Simplex Infrastructure Projects Ltd.				West Bengal (30)/ Jharkhand (97)

ANNEXURE III

Details of Identified Bottlenecks in execution of projects faced by NHAI under PPP mode and measures taken by MORT&H/NHAI to address these issues

Operational challenges

- # Inability of Authority to cope with the timelines prescribed by MCA.
- # Grey areas in MCA—language lending itself to differing interpretations—high potential for future disputes, protracted litigation and claims against NHAI/ Government.
- # Many contingencies not provided for in MCA.
- # Very lengthy and cumbersome process for making changes in MCA.
- # Problems of open tolling.
- # Challenges in toll collection due to public agitation in some projects.

Financing/financial closing challenges

- # Lack of equity with developers.
- # Over leveraged balance sheet of the developers.
- # Equity funded through borrowing by parent lender.
- # Stress on the existing road infrastructure loan portfolios of FI's.
- # Corporate debt restructuring effected in many SPV debt.
- # Sectoral exposure norms of FI's getting exhausted.
- # Reduced growth of traffic.
- # General economic slowdown.
- # Lack of suitable empowerment to NHAI.

Regulatory challenges

- Delay in Acquisition of Land.
- Delay in Forest/Environment Clearances.
- Delay in Approvals for ROBs/RUBs, GADs, TADs etc.
- State Support Agreements not in place in some States.
- Delay in Approval for shifting of utilities.

Initiatives/measures taken by NHAI to manage obstacles

Loans to Highway projects classified secured by Lenders: At NHAI's initiative, Reserve Bank of India has directed the Financial Institutions to consider

loans to Highway projects as secured to the extent covered by termination payment provisions.

Rescheduling of premium for stressed projects: To ensure that project execution does not suffer due to cash flow constraints, an Expert Committee under the Chairmanship of Dr. C. Rangarajan was constituted and rescheduling of premium as approved is now available to concessionaries under financial stress. 9 projects were considered by the Board of NHAI in its meeting held on 23.05.14 which approved for grant of deferment of premium. The premium amount deferred is Rs. 5959.93 crores. The period during which such deferment is considered spans from 2014-15 till 2026-27, with deferment granted for 2014-15 amounting to Rs. 651.30 crores.

Securitization of Toll Flows: NHAI formulated a scheme under which future toll flows to the extent of 30% of the Total Project Cost can be securitized subject to these amounts being invested in road sector projects. This was initiated to improve the cash flows into road projects.

Infrastructure Debt Fund: The Central Government has permitted the agency to set up infrastructure debts funds to facilitate flow of long term debts to infrastructure sector. This facility has been availed by only road sector projects so far.

Project Preparation: NHAI has decided not to award projects till all pre-construction approvals are in place for the project to avoid post bid delays and litigations.

Streamlining of Land acquisition: The process of Land Acquisition, and process of collection of data on Land Acquisition has been streamlined by standardizing formats and collecting periodic data for effective monitoring of the LA process.

Streamlining of Environment Clearances: NHAI has taken several proactive measures and ensured that for existing and future projects the process for obtaining environment and forest clearances has been relaxed significantly, *e.g.* no Environment Clearance required for upgradation and widening of NH upto 100 kms and involving land less than 40 mts. as width. No certificate is required under provision of FRA for non-PTG areas for linear projects like roads. However, there are still some actions considered absolutely necessary for considering the proposals of highways.

Exit for Equity Investors: NHAI has allowed complete exit to equity investors for all concessions post completion through harmonious substitution. This move is expected to unlock growth capital for utilization in future projects and infuse fresh capital into the sector.

Dispute Resolution: NHAI Board, approved mechanism for speedy resolution of long pending disputes in EPC and BOT projects, involving three tiers mechanism *i.e.* 3CGMs Committee, Independent Settlement Advisory Committee (ISAC) and final consideration/approval of the Executive Committee/Board, to expedite the process of one time settlement of old disputes pending in the courts. As on date the disputes relating to 45 contract packages have been resolved under the one time settlement scheme. The amount in dispute of Rs. 9860 crores approx. was settled for Rs. 922 crores.

APPENDIX XVII

MEMORANDUM NO. 148

Subject: Request for dropping of assurances given in replies to:—

- (i) Unstarred Question No. 939 dated 29 November, 2005 regarding "Dowry Death." (Annexure-I).
- (ii) Starred Question No. 575 dated 15 May, 2007 regarding "Dowry Prohibition Laws." (Annexure-II).
- (iii) Unstarred Question No. 3306 dated 07 December, 2007 regarding "Anti-Dowry Laws." (Annexure-III).
- (iv) Unstarred Question No. 3009 dated 07 December, 2007 regarding "Proof of Demand for Dowry." (Annexure-IV).
- (v) Unstarred Question No. 1178 dated 07 March, 2008 regarding "Recommendation of National Commission for Women." (Annexure-V).
- (vi) Unstarred Question No. 1197 dated 24 October, 2008 regarding "Dowry Prohibition Act." (Annexure-VI).
- (vii) Unstarred Question No. 1104 dated 24 October, 2008 regarding "Supreme Court Judgement on Dowry." (Annexure-VII).
- (viii) Unstarred Question No. 4827 dated 07 August, 2009 regarding "Anti-Dowry Law, 1961." (Annexure-VIII).
- (ix) Unstarred Question No. 1405 dated 27 November, 2009 regarding "Dowry Prohibition Act, 1961." (Annexure-IX).
- (x) Unstarred Question No. 382 dated 20 November, 2009 regarding "Misuse of Dowry Prohibition Act, 1961." (Annexure-X).
- (xi) Unstarred Question No. 985 dated 05 August, 2011 regarding "Misuse of the Dowry Prohibition Act, 1961." (Annexure-XI).
- (xii) Unstarred Question No. 2534 dated 09 December, 2011 regarding "The Dowry Prohibition Act, 1961." (Annexure-XII).
- (xiii) Unstarred Question No. 3331 dated 30 August, 2013 regarding "Dowry Prohibition Act." (Annexure-XIII).

The above mentioned questions were asked by various M.Ps. to the Minister of Women and Child Development. The contents of the questions along with the replies of the Ministers are as given in Annexure (I, II, III, IV, V, VI, VII, VIII, IX, X, XI, XII, XIII).

2. The replies to the questions were treated as assurances and required to be implemented by the Ministry within three months of the date of the reply but the assurances are yet to be implemented.

3. The Ministry of Women and Child Development had earlier requested *vide* O.M. No. 6-52/2008-WW dated 23rd June 2008 to drop the assurances given in replies to SQ 575 dated 15/05/2007, USQ 3306 dated 07/12/2007 and USQ 3309 dated 07/12/2007 on the following grounds:—

"The above assurances relate to amendment to or enacting of various laws such as Bill on Sexual Harassment at Workplace, Amendment to Dowry Prohibition Act or Introduction of a New Scheme for Relief and Rehabilitation of Rape Victims. The enactment of new laws or amendments to existing laws is a time consuming procedure. Nonetheless, it is the constant endeavour of the Ministry to ensure that the process is expedited. However, it may not be feasible to fulfill the assurances in the immediate future or within a specified time-frame. In view of the above, it is requested that the Committee on Government Assurances, Lok Sabha may be moved for considering the deletion of these assurances. The Committee will, however, be informed as soon as the action pertaining to the legislation/policy in question reaches fructification."

4. The Committee at their sitting held on 29/10/2009 considered the above request and decided not to drop the assurances and accordingly presented its fourth report (15th Lok Sabha on 16/12/2009 *inter-alia* recommending that the assurances relate to amendment or enactment of various laws, such as Bill on sexual harassment at workplace, amendment to Dowry Prohibition Act or introduction of New Scheme for Relief and Rehabilitation of Rape Victims etc. Taking into consideration the public importance of the subject, the Committee decided to pursue the assurances further.

5. However, the Ministry of Women and Child Development *vide* O.M. Nos. 6-1/2006-WW dated 19th December, 2014, respectively have again requested to drop the assurances on the following grounds:—

"That the Ministry has taken a considered view to drop the amendment proposed in the Dowry Prohibition Act, 1961 in the present form after taking into account of comments of the High Level Committee on the Status of Women and Ministry of Home Affairs on the matter. In view of above the Ministry of Women and Child Development is not, in position to fulfill the above mentioned 13 Assurances pending in Lok Sabha Secretariat. Hence the Committee of Government Assurance, Lok Sabha, may please consider for dropping of these Assurances."

6. In view of the above, the Ministry, with the approval of Minister of Women and Child Development, have requested to drop the above assurances.

The Committee may re-consider.

DATED: 17.7.2015
NEW DELHI:

ANNEXURE I

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA UNSTARRED QUESTION NO. 939
ANSWERED ON 29.11.2005

Dowry Death

939. SHRI NAVEEN JINDAL:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the total number of dowry deaths reported in Delhi during the last three years, year-wise till date;
- (b) the effective steps taken by the Government against guilty persons;
- (c) whether the Government proposes to make the laws more stringent; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): (a) The total number of dowry deaths reported in Delhi during the years 2002, 2003, 2004 and 2005 (upto 15th November) is as under:

Year	Number of dowry deaths
2002	136
2003	132
2004	126
2005 (up to 15th November)	103

(b) Sub-Divisional Magistrate conducts inquest proceeding into every dowry death and a case of dowry death is registered on the basis of his recommendation. All the cases of dowry death and other related crimes against women are investigated either by Women Police Officers or they are associated with investigation process. These cases are closely monitored by DCPs.

(c) & (d) The National Commission for Women is reviewing the existing provisions of the Dowry Prohibition Act, 1961/related laws in order to suggest suitable amendments to make the Act/laws more effective.

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT
LOK SABHA STARRED QUESTION NO. 575

ANSWERED ON 15.05.2007

Dowry Prohibition Laws

*575. SHRI BAPU HARI CHAURE:
SHRI SANJAY SHAMRAO DHOTRE:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the Government proposes to make the laws pertaining to dowry prohibition more stringent with deterrent punishment; and

(b) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY): (a) & (b) The National Commission for Women has recently recommended certain amendments in the laws to make the provisions more effective and stringent. **The recommendations are being examined.**

ANNEXURE III

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT
LOK SABHA UNSTARRED QUESTION NO. 3306
ANSWERED ON 07.12.2007

Anti-dowry Laws

3306. DR. ARUN KUMAR SARMA:
SHRI RAJAGOPAL LAGADAPATI:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the Government has identified deficiency in the existing Anti-Dowry Laws;

(b) if so, whether the Government proposes any additional legislative provisions in this regard;

(c) if so, the details thereof; and

(d) whether the Government is aware that the number of dowry death are increasing in the country?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY): (a) to (c) The National Commission for Women has recommended to the Government certain amendments in the anti-dowry laws. These include amendment of the definition of dowry in the Dowry Prohibition Act, 1961 and increasing the penalty under Section 304B of the Indian Penal Code, relating to dowry death. **The amendments recommended are under examination.**

(d) As per the data compiled by the National Crime Records Bureau, Ministry of Home Affairs, the number of dowry deaths registered in the country during the years 2004, 2005 and 2006 were 7026, 6787 and 7618 respectively.

ANNEXURE IV

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LOK SABHA UNSTARRED QUESTION NO. 3309
ANSWERED ON 07.12.2007

Proof of Demand for Dowry

3309. SHRI BALASAHEB VIKHE PATIL:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Supreme Court in its recent verdict has done away with proof for dowry demand as reported in the Asian Age, October 23, 2007;

(b) if so, the details thereof;

(c) whether the law defines about the demand for dowry;

(d) if so, the details thereof;

(e) whether the ruling in the above case was within the law definition or it was based on evidence or there is scope for interpretation of law; and

(f) if so, the steps taken/being taken by the Government to strengthen the law in this regard?

ANSWER

THE MINISTER OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): (a) & (b) The Apex Court has dealt with the issue relating to dowry deaths under section 304 B of the Indian Penal Code, 1861 (IPC) in *Devi Lal Vs State of Rajasthan* (2007 12 SCALE 265). In this case, the Apex Court has given credence to the fact that prosecution was able to prove the case beyond reasonable doubt as to the demand of dowry and also that ingredients of section 304 B of the IPC had been met. As such the proof for demand of dowry has not been done away with by the Apex Court in the aforesaid case.

(c) & (d) Section 4 of the Dowry Prohibition Act, 1961 lays down penalty for demanding dowry directly or indirectly. The Act does not define what constitutes demanding dowry.

(e) The apex Court also said in *Devi Lal Vs State of Rajasthan* that the testimonies of the prosecution witnesses have been relied on for arriving at the finding of guilt of the appellant. We do not see any reason to take different view.

(f) There is no proposal to amend the said Act in order to include therein a definition of demand for dowry (National Commission for Women has made some recommendation for amendment of the Act including amendment of the definition

of dowry: Amendments to section 304B of IPC have also been recommended). The recommendations are under examination in Ministry of Women and Child Development.

GOVERNMENT OF INDIA
 MINISTRY OF WOMEN AND CHILD DEVELOPMENT
 LOK SABHA UNSTARRED QUESTION NO. 1178
 ANSWERED ON 07.03.2008

Recommendation of National Commission for Women

1178. SHRI K.C. SINGH BABA:
 SHRI ADHIR RANJAN CHOWDHURY:
 SMT. SUMITRA MAHAJAN:
 SHRI ASADUDDIN OWAISI:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government is aware that dowry crime has increased during the last few years;
- (b) if so, the details thereof;
- (c) whether National Commission for Women has made certain recommendations regarding harsher anti-dowry law and raising punishments in suspected dowry death;
- (d) if so, the main recommendations made by the Commission;
- (e) whether Government has examined recommendations and has taken a final view;
- (f) if so, the details thereof; and
- (g) the time by which a final decision is likely to be taken by Government on the recommendation made by the National Commission for Women regarding anti-dowry law?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY): (a) & (b) As per the data compiled by the National Crime Records Bureau (NCRB), Ministry of Home Affairs, the following number of cases were registered in the country in respect of offences relating to dowry:—

Year	No. of cases registered under	
	Dowry Prohibition Act, 1961	Section 304-B IPC (Dowry death)
2004	3592	7026
2005	3204	6787
2006	4504	7618

(c) Yes, Sir.

(d) A statement is annexed (Annexure).

(e) & (f) The recommendations are presently under examination in the Ministry of Women and Child Development.

(g) No time can be indicated in this regard at this stage in view of the Inter-Ministerial consultations including vetting by the Ministry of Law.

Statement

The National Commission for Women has made the following main recommendations:—

- (i) The words 'in connection with the marriage of said parties' occurring in section 2 of the Dowry Prohibition Act, 1961 relating to the definition of dowry, may be deleted.
- (ii) A penalty of imprisonment of not less than 3 years and fine of not less than Rs. 15,000/- may be introduced for the parents/relatives of the bride or bridegroom for non-maintenance of lists of presents under the Dowry Prohibition (Maintenance of Lists of Presents to the Bride and Bridegroom) Rules, 1985.
- (iii) The penalty laid down in the said Act for giving dowry may be reduced to imprisonment of not less than one year and fine of not less than Rs. 15,000/- unless the person can prove that he was compelled to give dowry.
- (iv) Amend section 6 of the said Act (dowry to be for the benefit of the wife or her heirs) in order to provide that in the event of the death of any woman, whether due to natural causes or otherwise, whether within 7 years or after 7 years of her marriage, any property to which she is entitled under the section will be transferred to her children or to her parents if she has no children; and not to her heirs.
- (v) Empower the Service Provider or the Protection Officer functioning under the Protection of Women from Domestic Violence Act, 2005, under section 7 of the Dowry Prohibition Act, 1961, to lodge a complaint of commission of an offence.
- (vi) The words 'soon before her death' occurring in sub-section (1) of section 304B IPC (Dowry death) may be replaced by the words 'anytime before her death' and any death occurring in the circumstances mentioned in the sub-section even after 7 years of marriage should be considered as dowry death. The minimum punishment laid down in sub-section (2) of section 304B IPC should be raised from 7 years to 10 years and death may be prescribed as the maximum penalty alternate to the existing penalty of imprisonment for life.

ANNEXURE VI

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT
LOK SABHA UNSTARRED QUESTION NO. 1197
ANSWERED ON 24.10.2008

Dowry Prohibition Act

1197. SHRI BAPU HARI CHAURE:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the Government proposes to make the Dowry Prohibition Act, 1961 more stringent as reported in the Dainik Jagran dated 19th September, 2008; and

(b) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY): (a) & (b) The National Commission for Women has proposed amendments to Dowry Prohibition Act, 1961 which are under consideration.

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT
LOK SABHA UNSTARRED QUESTION NO. 1104
ANSWERED ON 24.10.2008

Supreme Court Judgement on Dowry

1104. SHRI SATHYANARAYANA SARVEY:
SHRI K. SUBBARAYAN:
SHRI SALARAPATTY KUPPUSAMY KHARVENTHAN:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the Supreme Court has given any judgement regarding after marriage gifts and in the recent past dowry; and

(b) if so, the reaction of the Government thereto?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY): (a) & (b) The Hon'ble Supreme Court in Criminal Appeal No. 1613 of 2005 decided on 5.1.2007, in the matter of Appasaheb and anr. Vs. State of Maharashtra has held that:

"Demand for money on account of some financial stringency or for meeting some urgent domestic expenses cannot be termed as a demand for dowry as the said word is normally understood. Dowry means any property or valuable security to be given or agreed to be given either directly or indirectly at or before or any time after the marriage and in connection with the marriage of the said parties hence a correlation between the giving or taking of property or valuable security with the marriage of the parties is essential."

In view of the above, the National Commission for Women has proposed amendments to 'Dowry Prohibition Act, 1961' which are under consideration.

ANNEXURE VIII

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT
LOK SABHA UNSTARRED QUESTION NO. 4827

ANSWERED ON 07.08.2009

Anti-Dowry Law, 1961

4827. SMT. SUMITRA MAHAJAN:
SHRI MILIND MURLI DEORA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the crime against women for dowry is on the rise;
- (b) if so, the details thereof and the response of the Government thereto;
- (c) whether the National Commission for Women (NCW) proposes to make Anti-Dowry Law, 1961, more stringent;
- (d) if so, whether the Government proposes to amend said law; and
- (e) the steps taken or proposed to be taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) & (b) As per National Crime Records Bureau (NCRB) data a total of 3204, 4504 & 5423 cases were registered under Dowry Prohibition Act, 1961 in the country during 2005, 2006 & 2007 respectively thereby showing a rising trend in crime against women for dowry.

(c) Yes, Madam.

(d) & (e) The Recommendations of the National Commission for Women (NCW) are under consideration of the Government.

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT
LOK SABHA UNSTARRED QUESTION NO. 1405
ANSWERED ON 27.11.2009

Dowry Prohibition Act, 1961

1405. SHRI BIBHU PRASAD TARAI:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the Government has made any assessment as to what extent the Dowry Prohibition Act, 1961 has been implemented in different States;

(b) if so, the details thereof;

(c) whether most State Governments have appointed separate prohibition officers under the Act;

(d) if so, the details thereof; and

(e) the action has been taken by the Government to ensure the proper implementation of the said Act?

ANSWER

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) to (e) The implementation of the Dowry Prohibition Act, 1961 is responsibility of the State Governments.

National Commission for Women had organised a convention to discuss issues relating to this social evil and implementation of this Act. **Based on the recommendations of the various stake holders, the Government is now considering amendments to the existing law to make it more effective.**

ANNEXURE X

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT
LOK SABHA UNSTARRED QUESTION NO. 382
ANSWERED ON 20.11.2009

Misuse of Dowry Prohibition Act, 1961

382. SHRI N. CHELUVARAYA SWAMY SWAMYGOWDA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the Government proposes to review the existing Dowry Prohibition Act, 1961 to protect the innocent people from misuse of the said Act; and

(b) if so, the details thereof?

ANSWER

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) Yes, Madam.

(b) The Government has received the recommendations of National Commission for Women for amendment of Dowry Prohibition Act, 1961 which are being examined.

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT
LOK SABHA UNSTARRED QUESTION NO. 985
ANSWERED ON 05.08.2011

Misuse of the Dowry Prohibition Act, 1961

985. DR. M. JAGANNATH:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the Government has received complaints regarding lodging of false cases under the Dowry Prohibition Act, 1961;

(b) if so, whether the Government proposes to review/amend the provisions of the said Act; and

(c) if so, the details thereof?

ANSWER

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) to (c) No complaints/representations alleging misuse of Dowry Prohibition Act, 1961 have been received. However, some complaints/representations regarding alleged harrasment of husband and other family members for inflicting cruelty on account of dowry using Section 498A of IPC, have been received.

For preventing the misuse of Section 498A of IPC, Government has issued an Advisory to all the State Governments and Union Territory Administrations on 20th October, 2009. They have been advised to comply with the procedures laid down by the Hon'ble Supreme Court in the case of D.K. Basu Vs. State of West Bengal (CRI CWP No. 539/86) and that in cases of matrimonial disputes, the first recourse should be to effect conciliation and mediation between the warring spouses and their families. The recourse to filing charges under Section 498A IPC may be resorted to where such conciliation fails and where there appears a *prima facie* case under Section 498A and other laws.

The Government has a proposal for amendment to the Dowry Prohibition Act, 1961 to make it more effective.

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT
LOK SABHA UNSTARRED QUESTION NO. 2534
ANSWERED ON 09.12.2011

The Dowry Prohibition Act

2534. SHRIMATI J. SHANTHA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the Union Government proposes to amend the Dowry Prohibition Act, 1961; and

(b) if so, the details thereof?

ANSWER

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) & (b) The National Commission for Women has suggested amendments to Dowry Prohibition Act, 1961 to make the Act more effective. The recommendations are under examination and the decision to amend the Act will be contingent on the outcome of the examination.

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT
LOK SABHA UNSTARRED QUESTION NO. 3331
ANSWERED ON 30.08.2013

Dowry Prohibition Act

3331. SHRI SANJAY DHOTRE:
SHRI BHARTRUHARI MAHTAB:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the expert group constituted by the Government on the Dowry Prohibition Act, 1961 has submitted its report;

(b) if so, the details and the major recommendations thereof;

(c) whether the Government has accepted the recommendations of the said expert group;

(d) if so, the details thereof and the status of implementation of such accepted recommendations; and

(e) if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) & (b) An Inter-ministerial Group and a Review Committee were constituted to deliberate the recommendations of National Commission for Women for amendment in Dowry Prohibition Act, 1961.

(c) to (e) Based on the deliberations in the Inter-Ministerial Group and Review Committee, the draft Cabinet Note on amendments in the Dowry Prohibition Act, 1961 for making the provisions unambiguous, contemporary, enforceable and appropriately stringent, has been circulated to concerned Ministries for their comments.

APPENDIX XVIII

MEMORANDUM NO. 149

Subject: Request for dropping of assurances given in replies to:—

- (i) Unstarred Question No. 4636 dated 25 April, 2008 regarding “Empowerment of women.” (Annexure-I).
- (ii) Starred Question No. 225 dated 09 December, 2011 regarding “Atrocities against women.” (Annexure-II).

The above mentioned questions were asked by various M.Ps. to the Minister of Women and Child Development. The contents of the questions along with the replies of the Ministers are as given in Annexure (I, II).

2. The replies to the questions were treated as assurances and required to be implemented by the Ministry within three months of the date of the reply but the assurances are yet to be implemented.

3. The Ministry of Women and Child Development *vide* O.M. Nos. 6-1/2006-WW dated 19th December, 2014, respectively have requested to drop the assurances on the following grounds:—

"That due to observation of Parliamentary Standing Committee on proposed amendment on Indecent Representation of Women (Prohibition) Act, 1986 regarding overlapping of this act with many other laws, it has been decided by this Ministry to transfer the implementation of this Act to the Ministry of I&B in order to maximize synergies among all the existing legislations related to indecent representation of women. Accordingly a proposal has already been sent to Cabinet Secretariat. The Ministry has taken a considered view to drop the amendment proposed in the Dowry Prohibition Act, 1961 in the present form after taking into account of comments of the High Level Committee the Status of Women and Ministry of Home Affairs on the matter. In view of above the Ministry of Women and Child Development is not in position to fulfill the above mentioned 02 pending assurances. Hence the Committee of Government Assurance, Lok Sabha, may please consider for dropping of these Assurances."

4. In view of the above, the Ministry, with the approval of Minister of Women and Child Development, have requested to drop the above assurances.

The Committee may consider.

DATED: 17.7.2015
NEW DELHI:

ANNEXURE I

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT
LOK SABHA UNSTARRED QUESTION NO. 4636
ANSWERED ON 25.04.2008

Empowerment of Women

4636. SHRI RANEN BARMAN:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the National Commission for women has recommended major amendments in the laws to ensure empowerment, equality and safety to women and children;

(b) if so, the details thereof; and

(c) the time by which the recommendations are likely to be implemented?

ANSWER

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY): (a) Yes, Sir.

(b) The National Commission for Women have recommended some major amendments in the IPC to address the issues of molestation and eve teasing as specific offences and has proposed enhanced punishments for all forms of sexual assault including rape. Corresponding changes have also been proposed in the Cr. P.C. and the Indian Evidence Act. NCW has also recommended some major amendments in the Dowry Prohibition Act, 1961 to make it more effective. The Commission has also proposed a Bill on Sexual harassment at workplace so that such harassment can be treated in terms of legal provisions.

(c) The recommendations are presently under the consideration of the Government. It will not be possible at this stage to indicate any definite time-frame for their implementation.

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT
LOK SABHA STARRED QUESTION NO.225

ANSWERED ON 09.12.2011

Atrocities Against Women

*225. DR. MURLI MANOHAR JOSHI:
SHRI ARJUN ROY:

Will the Minister of WOMAN AND CHILD DEVELOPMENT be pleased to state:

(a) Whether inspite of the Central Advisories to States/UTs and other measures taken for prevention and control of crime against women, the atrocities against them is unabated and if so, the details thereof;

(b) whether the Government has taken note of the deficiencies in the existing laws and procedure/ mechanism including lack of sensitization of police personnel, deficiencies in the quality and delay in investigations etc. in dealing with cases of crime against women;

(c) if so, the details thereof; and

(d) whether the Government proposes to further strengthen the existing laws etc. for prevention and control of crime against women and if so, the details thereof?

ANSWER

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) to (d) A statement is laid on the Table of the House.

Statement referred to in reply of Lok Sabha STARRED Question No. 225 for 09.12.2011 by Dr. Murli Manhor Joshi: Shri Arjun Ray regarding "Atrocities against Women".

(a) to (d) As per the information provided by the National Crime Records Bureau (NCRB), a total of 195856, 203804 and 213585 cases of crime against women were registered during the years 2008, 2009 and 2010 respectively. While it shows an increasing trend, it may also reflect greater awareness of laws leading to an increase in reporting of cases.

As per the Seventh Schedule of the Constitution, 'Police' and 'Public Order' are State subjects and as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against women

lies with the State Governments and Union Territory Administrations. However, the Union Government attaches highest importance to the matter of prevention and control of crime against women and advises State Governments/Union Territory Administrations from the time to time. These advisories, *inter-alia*, lay emphasis on gender sensitization of the police personnel, minimizing delays in investigations of crime against women, improving the quality of investigations and setting up 'Crime against Women Cells' in districts where these do not exist.

The Government has enacted a number of legislations for the protection of women. Review of these laws is carried out from time to time for amendments to improve their effectiveness and to bring about new legislations wherever required. The protection of Women from Domestic Violence Act was enacted in 2005 and a Bill for protection of women against Sexual Harassment at workplace, was introduced in the Lok Sabha on 7th December, 2010. Further, in order to strengthen the law for prevention of crime against women and to safeguard the interest of women, amendments in the Code of Criminal procedure (Cr. PC) were carried out in the years 2005 and 2008. Amendments to the Dowry Prohibition Act, 1961 and the Indecent Representation of Woman Act are under consideration.

APPENDIX XIX

MEMORANDUM NO. 151

Subject: Request for dropping of assurance given in replies to Unstarred Question No. 3745 dated 20.03.2013, regarding "National Advisory Council".

On 20 March, 2013 Shri Ramesh Vishwanath Katti, M.P. addressed an Unstarred Question No. 3745 to the Prime Minister's Office. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Prime Minister's Office within three months from the date of the reply but the assurance is yet to be implemented.

3. The Prime Minister's Office *vide* O.M. No. 'Nil' dated 24 December, 2014 have requested to drop the assurance on the following grounds:—

"That National Advisory Council (NAC) is no more in existence. NAC had given their recommendations covering diverse areas/fields and thus fall under the domain of several Ministries/Departments which were individually considering/implementing these recommendations."

4. In view of the above, the Prime Minister Office, with the approval of Minister of State (PP), has requested to drop the above assurance.

The Committee may consider.

DATED: 17.7.2015

NEW DELHI:

ANNEXURE

GOVERNMENT OF INDIA
PRIME MINISTER
LOK SABHA UNSTARRED QUESTION NO. 3745
ANSWERED ON 20.03.2013

National Advisory Council

3745. SHRI KATTI RAMESH VISHWANATH:

Will the PRIME MINISTER be pleased to state:

- (a) the details of recommendations made by the National Advisory Council since 2009 till date;
- (b) the recommendations accepted by the Government during the said period;
- (c) whether any policy, including legal and constitutional position, has been formulated by the Council for the Government; and
- (d) if so, details thereof?

ANSWER

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) to (d) The NAC has been constituted to provide inputs in the formulation of policy by the Government and to provide support to the Government in its legislative business. Since its reconstitution, NAC has given 31 recommendations to the Government as per the details given in the Annexure. The recommendations of the NAC are under various stages of consideration/implementation in various Ministries/Departments. The details of recommendations are available on the NAC website at <http://nac.nic.in>

ANNEXURE

**Recommendations made by the National Advisory Council since its
constitution in March, 2010**

S.No.	Date	Subject
1.	27th October, 2010	Basic Framework of National Food Security Bill (NFSB)
2.	9th November, 2010	Eradication of Manual Scavenging
3.	14th January, 2011	Protection of women from sexual harassment at the Workplace
4.	2nd February, 2011	Inclusion of certain categories in BPL identification
5.	12th March, 2011	Scheduled Tribes & Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2008
6.	31st March, 2011	Amendment to RTI Rules proposed by the Department of Personnel & Training
7.	4th May, 2011	Essential Elements of a National Policy for Domestic Workers
8.	6th June, 2011	Note of Recommendations on Land Acquisition and Resettlement & Rehabilitation Bill
9.	8th June, 2011	Recommendations for a reformed and strengthened Integrated Child Development Services (ICDS)
10.	8th June, 2011	Recommendations for a Central Law for Protection of Livelihood Rights and Social Security for Street vendors
11.	9th June, 2011	Recommendations for Follow-up Measures to Eradicate Manual Scavenging.
12.	9th June, 2011	Recommendations for effective implementation of Mahatma Gandhi National Rural Employment Guarantee Scheme
13.	7th July, 2011	National Food Security Bill, 2011.
14.	22nd July, 2011	Prevention of Communal and Targeted Violence (Access to Justice and Reparations) Bill, 2011.

S.No.	Date	Subject
15.	14th September, 2011	Strengthening of Natural Resource Management component under Mahatma Gandhi National Rural Employment Guarantee Act.
16.	20th December, 2011	Prohibition of Child Labour upto the age 14 years.
17.	20th December, 2011	Towards inclusive Development to Empower Minorities.
18.	20th December, 2011	Reforming Scheduled Castes Sub Plan (SCSP)/Tribal Sub Plan (TSP).
19.	20th December, 2011	Reforms proposed for the Rajiv Awas Yojana
20.	14th March, 2012	National Programme for shelters and other services for the urban homeless.
21.	19th April, 2012	Social Security for Unorganised workers.
22.	16th May, 2012	Recommendations regarding De-notified, Nomadic and Semi-Nomadic Tribes.
23.	31st May, 2012	Recommendations on the proposed Disability Rights Legislation.
24.	5th June, 2012	Recommendations for improving the Sex Ratio at birth.
25.	5th November, 2012	Recommendations relating to implementation framework of Scheduled Caste Sub Plan (SCSP) and Tribal Sub Plan (TSP).
26.	12th December, 2012	Recommendations on Strengthening Right to Education.
27.	14th December, 2012	Development of North East Region.
28.	31st December, 2012	Panchayat (Extension to Scheduled Areas) Act 1996 (PESA).
29.	12th February, 2013	Enhancing farm income for small holders through Market integration.
30.	14th February, 2013	Recommendations on Right to Education (RTE) (a) towards ending discrimination in Schools' and (b) monitoring, accountability and grievance redress under RTE.
31.	12th March, 2013	Strengthening of Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 and Rules, 1995.

APPENDIX XX

MINUTES

TWELFTH SITTING

MINUTES OF THE SITTING OF THE COMMITTEE ON GOVERNMENT
ASSURANCES (2014-2015) HELD ON 21.07.2015 IN COMMITTEE
ROOM 'B', PARLIAMENT HOUSE ANNEXE, NEW DELHI

The Committee sat from 1500 hours to 1815 hours on Tuesday, 21 July, 2015.

PRESENT

Dr. Ramesh Pokhriyal Nishank — *Chairperson*

MEMBERS

2. Shri Rajendra Agrawal
3. Shri E. Ahamed
4. Shri Bahadur Singh Koli
5. Shri Prahlad Singh Patel
6. Shri Sunil Kumar Singh
7. Shri K.C. Venugopal

SECRETARIAT

- | | | |
|-------------------------|---|----------------------------|
| 1. Shri R.S. Kambo | — | <i>Joint Secretary</i> |
| 2. Shri U.B.S. Negi | — | <i>Director</i> |
| 3. Shri T.S. Rangarajan | — | <i>Additional Director</i> |
| 4. Shri Kulvinder Singh | — | <i>Committee Officer</i> |

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the days agenda. Thereafter, the Committee took up 41 Memoranda (Memo. No. 111 to 151) containing requests received from various Ministries/Departments for dropping of the pending assurances. After considering a few Memoranda, the Committee authorized the Hon'ble Chairperson to decide the remaining Memoranda. Thereafter, the Hon'ble Chairperson decided to drop 19 assurances as per detail given in Annexure-I and to pursue the remaining 22 assurances as per details given in Annexure-II,* for implementation by the Ministry/Department concerned.

The Committee then adjourned.

*Not enclosed.

ANNEXURE I

**Statement showing Assurances dropped by the Committee on Government
Assurances at their sitting held on 21.07.2015**

Sl. No.	Memo. No.	SQ/USQ No. & Date	Ministry	Subject
1	2	3	4	5
1.	112	USQ No. 3321 Dated 25.04.2012	Civil Aviation	Expansion of Air Services
2.	115	USQ No. 938 Dated 12.08.2013	Commerce and Industry	Trade of Spices
3.	116	USQ No. 1931 Dated 19.08.2013	Commerce and Industry	Export of Spices
4.	117	USQ No. 4281 Dated 08.08.2014	Commerce and Industry	Impact of US Legislation on Indian IT Companies
5.	124	USQ No. 1365 Dated 13.08.2013	Home Affairs	Conference of Director Generals of Police
6.	127	USQ No. 2060 Dated 17.12.2013	Home Affairs	Review of Autonomy to J&K
7.	130	USQ No. 4055 Dated 05.09.2012	Human Resource Development	Proposal for Classical Languages
8.	131	USQ No. 5116 Dated 26.04.2013	Petroleum & Natural Gas	Setting up of a Floating Storage and Regasification Unit
9.	133	USQ No. 4583 Dated 21.02.2014	Petroleum & Natural Gas	International Petroleum Conference
10.	135	SQ No. 163 Dated 02.12.2011	Power	Power Projects of NTPC
11.	136	USQ No. 3905 Dated 27.04.2012	Power	Electricity Act, 2003
12.	137	USQ No. 4531 Dated 07.09.2012	Power	Power Tariffs
13.	139	USQ No. 1173 Dated 12.12.2013	Power	Sale of Power

1	2	3	4	5
14.	140	USQ No. 771 Dated 04.08.2011	Railways	Gaya-Chatra Rail Link
15.	146	USQ No. 3080 Dated 31.07.2014	Road Transport & Highways	Highway Projects
16.	147	SQ No. 427 Dated 07.08.2014	Road Transport & Highways	NHs Projects Under PPP Mode
17.	148	USQ No. 939 Dated 29.11.2005		Dowry Death
		SQ No. 575 Dated 15.05.2007		Dowry Prohibition Laws
		USQ No. 3306 Dated 07.12.2007		Anti-Dowry Laws
		USQ No. 3309 Dated 07.12.2007		Proof of Demand for Dowry
		USQ No. 1178 Dated 07.03.2008	Women and Child Development	Recommendation of National Commission for Women
		USQ No. 1197 Dated 24.10.2008		Dowry Prohibition Act
		USQ No. 1104 Dated 29.10.2008		Supreme Court
		USQ No. 4827 Dated 07.08.2009		Judgement on Dowry Anti-Dowry Law, 1961
		USQ No. 1405 Dated 27.11.2009		Dowry Prohibition Act, 1961
		USQ No. 382 Dated 20.11.2009		Misuse of Dowry Prohibition Act, 1961
		USQ No. 985 Dated 5.08.2011		Misuse of the Dowry Prohibition Act, 1961
		USQ No. 2534 Dated 09.12.2011		The Dowry Prohibition Act, 1961
		USQ No. 3331 Dated 30.08.2013		Dowry Prohibition Act
18.	149	USQ No. 4636 Dated 25.04.2008		Empowerment of Women
		SQ No. 225 Dated 09.12.2011	Women and Child Development	Atrocities against Women
19.	151	USQ No. 3745 Dated 20.3.2013	Prime Minister Office	National Advisory Council

APPENDIX XXI

MINUTES

FIFTEENTH SITTING

MINUTES OF THE SITTING OF THE COMMITTEE ON GOVERNMENT
ASSURANCES (2014-2015) HELD ON 12 AUGUST, 2015 IN MAIN
COMMITTEE ROOM, PARLIAMENT HOUSE ANNEXE
NEW DELHI

The Committee sat from 1500 hours to 1545 hours on Wednesday, 12 August, 2015.

PRESENT

Dr. Ramesh Pokhriyal Nishank — *Chairperson*

MEMBERS

2. Shri Rajendra Agrawal
3. Shri Anto Antony
4. Shri K.C. Venugopal
5. Shri Tariq Anwar

SECRETARIAT

- | | | |
|-------------------------|---|----------------------------|
| 1. Shri U.B.S. Negi | — | <i>Joint Secretary</i> |
| 2. Shri T.S. Rangarajan | — | <i>Additional Director</i> |
| 3. Shri Kulvinder Singh | — | <i>Committee Officer</i> |

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee considered and adopted the following four (04) draft reports:

- (i) Eighteenth Report regarding "Review of pending assurances pertaining to the Ministry of Finance (Department of Financial Services)".
- (ii) Nineteenth Report regarding "Review of pending assurances pertaining to the Ministry of Human Resource Development (Department of School Education and Literacy)".
- (iii) Twentieth Report regarding "Request for Dropping of Assurances (Acceded to)".
- (iv) Twenty First Report regarding "Request for Dropping of Assurances (Not acceded to)".

The Committee then adjourned.

APPENDIX XXII

MINUTES

FOURTH SITTING

MINUTES OF THE SITTING OF THE COMMITTEE ON GOVERNMENT
ASSURANCES (2015-2016) HELD ON 19 NOVEMBER, 2015 IN
COMMITTEE ROOM 'E', PARLIAMENT HOUSE ANNEXE,
NEW DELHI

The Committee sat from 1500 hours to 1610 hours on Thursday, 19 November, 2015.

PRESENT

Dr. Ramesh Pokhriyal Nishank — *Chairperson*

MEMBERS

2. Shri Tariq Anwar
3. Shri Bahadur Singh Koli
4. Shri A.T. Nana Patil
5. Shri C.R. Patil
6. Shri Sunil Kumar Singh
7. Shri Taslimuddin
8. Shri S.R. Vijay Kumar

SECRETARIAT

- | | | |
|-------------------------|---|----------------------------|
| 1. Shri R.S. Kambo | — | <i>Joint Secretary</i> |
| 2. Shri S.C. Chaudhary | — | <i>Director</i> |
| 3. Shri T.S. Rangarajan | — | <i>Additional Director</i> |
| 4. Shri S.L. Singh | — | <i>Deputy Secretary</i> |

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee re-considered and adopted the following four (04) draft report:

- (i) Eighteenth Report regarding "Review of pending assurances pertaining to the Ministry of Finance (Department of Financial Services)".
- (ii) Nineteenth Report regarding "Review of pending assurances pertaining to the Ministry of Human Resource Development (Department of School Education and Literacy)".

- (iii) Twentieth Report regarding "Request for Dropping of Assurances (Acceded to)".
- (iv) Twenty First Report regarding "Request for Dropping of Assurances (Not acceded to)".

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The Committee then adjourned.

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The Souvenir items with logo of Parliament are also available at Sales Counter, Reception, Parliament House, New Delhi. The Souvenir items with Parliamentary Museum logo are available for sale at Souvenir Shop (Tel. No. 23035323), Parliament Museum, Parliament Library Building, New Delhi. List of these items are available on the website mentioned above."
